

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH,

PUNE AT PUNE

APPLICATION NO. 33 OF 2018 (WZ)

Mr. Sanjay @ Bala Bhegde & Ors. ... Petitioners

Versus

The State of Maharashtra & Others. ... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE RESPONDENT  
NO. 62 (MR. SAMEER SHAH).**

I, Mr. SAMEER SHAH, adult, of Mumbai, Indian Inhabitant, the Respondent No. 62 herein, having my residence at 14, Parijat, 52, North Avenue, Santacruz (West), Mumbai – 400 054, Maharashtra, do hereby solemnly affirm and state as under:

1. That I state that I have read and understood the contents of the said application and in response thereto, I submit as under. I also state that I am conversant with the facts of the case and as such am competent to depose to this affidavit.



Adv. Narendra M. Mishra  
Thane & Navi Mumbai  
DIA

2. At the outset, this Respondent denies each and every statement, allegation or contention in the said application, which is contrary to and inconsistent with what is stated herein, except in so far as matters of record and what is admitted herein. Nothing shall be deemed to be admitted for want of denials or otherwise unless specifically admitted by this Respondent.

### PRELIMINARY SUBMISSION

3. At the outset, the present respondent denies the entire contents, averments and allegations in the application as factually incorrect and false. The present respondent submits that the entire application is baseless, frivolous, and vexatious, and filed with ulterior motive for personal gain therefore deserves to be dismissed with exemplary costs. The entire application is vague, without any specific details and particulars. The application deserves to be dismissed on the sole ground of its vagueness and failure to furnish specific details as to which area is declared eco-sensitive area, official orders of the governing body and what is the extent of damage if any caused to the environment. Further the applicant has miserably failed to make out any substantial question relating to the



environment hence the application deserves to be dismissed with cost.

4. At further outset, the applicant states that he is a Member of Legislative Assembly representing the Maval Constituency of Pune District member of a ruling party (Bharatiya Janata Party) and as per the contents of the application the present application is filed against the houses constructed by the politically influential people clearly indicates that the applicant is using this Hon'ble forum as a tool to settle personal scores. The present baseless application is not a Public Interest Litigation filed in interest of public at large but is filed with personal vendetta and for personal gain or political motive. The concept of public interest litigation was discussed in depth by the Hon'ble Apex Court by holding that a petition styled as Public Interest Litigation which is a camouflage to foster the personal disputes is to be thrown out. It was Hon'ble Dr. Arijit Pasayat and P. Sathasivam, JJ who made the following observations in the case of *Holicow Pictures Private Limited v. Premchandra Mishra and Ors. reported in (2007) 14 SCC 281:*





*“10. In para 98 of the said judgment, it has further been pointed out as follows: (SCC pp. 345-46) 98. While this Court has laid down a chain of notable decisions with all emphasis at their command about the importance and significance of this newly developed doctrine of PIL, it has also hastened to sound a red alert and a note of severe warning that courts should not allow its process to be abused by a mere busybody or a meddlesome interloper or wayfarer or officious intervener without any interest or concern except for personal gain or private profit or other oblique consideration.”*

.....

*12. It is depressing to note that on account of such trumpetry proceedings initiated before the courts, innumerable days are wasted, which time otherwise could have been spent for the disposal of cases Through of the genuine litigants. Though we spare no efforts in fostering and developing the laudable concept of PIL and extending our long arm of sympathy to the poor, the ignorant, the oppressed and the needy whose fundamental rights are infringed and violated and whose grievances go unnoticed, unrepresented and unheard; yet we cannot avoid but express out opinion that while genuine*





*litigants with legitimate grievances relating to civil matters involving properties worth hundreds of millions of rupees and criminal cases in which persons sentenced to death facing gallows under untold agony and persons sentenced to life imprisonment and kept in incarceration for long years, persons suffering from undue delay in service matters-government or private, persons awaiting the disposal of cases wherein huge amounts of public revenue or unauthorised collection of tax amounts are locked up, detenu expecting their release from the detention orders, etc. are all standing in a long serpentine queue for years with the fond hope of getting into the courts and having their grievances redressed, the busybodies, meddlesome interlopers, wayfarers or officious interveners having absolutely no public interest except for personal gain or private profit either of themselves or as a proxy of others or for any other extraneous motivation or for glare of publicity, break the queue muffing their faces by wearing the mask of public interest litigation and get into the courts by filing vexatious and frivolous petitions and thus criminally waste the valuable time of the courts and as a result of which the queue standing outside the doors of the courts never moves, which piquant*





situation creates frustration in the minds of the genuine litigants and resultantly they lose faith in the administration of our judicial system.

....

15. The court has to be satisfied about (a) the credentials of the applicant; (b) the prima facie correctness or nature of information given by him; (c) the information being not vague and indefinite. The information should show gravity and seriousness involved. The court has to strike a balance between two conflicting interests: (i) nobody should be allowed to indulge in wild and reckless allegations besmirching the character of others; and (ii) avoidance of public mischief and to avoid mischievous petitions seeking to assail, for oblique motives, justifiable executive actions. In such case, however, the court cannot afford to be liberal. It has to be extremely careful to see that under the guise of redressing a public grievance, it does not encroach upon the sphere reserved by the Constitution to the executive and the legislature. The court has to act ruthlessly while dealing with imposters and busybodies or meddlesome interlopers impersonating as public-spirited holy men. They masquerade as crusaders of justice. They



*pretend to act in the name of pro bono public, though they have no interest of the public or even of their own to protect.”*

*Similar observations had been made by this Court in Ashok Kumar Pandey v. State of W.B. We may reiterate here the observations made in SCC para 12 herein, which are as follows: (SCC p. 357)*

*“12. Public interest litigation is a weapon which has to be used with great care and circumspection and the judiciary has to be extremely careful to see that behind the beautiful veil of public interest an ugly private malice, vested interest and/or publicity-seeking is not lurking. It is to be used as an effective weapon in the armory of law for delivering social justice to citizens. The attractive brand name of public interest litigation should not be used for suspicious products of mischief. It should be aimed at redressal of genuine public wrong or public injury and not publicity oriented or founded on personal vendetta. As indicated above, the Court must be careful to see that a body of persons or a member of the public, who approaches the Court is acting bona fide and not for personal gain or private motive or political motivation or other oblique consideration. The Court must not allow its process to be*





*abused for oblique considerations. Some persons with vested interest indulge in the pastime of meddling with judicial process either by force of habit or from improper motives. Often, they are actuated by a desire to win notoriety or cheap popularity. The petitions of such busybodies deserve to be thrown out by rejection at the threshold, and in appropriate cases, with exemplary costs."*

5. At the further outset, this Respondent submits that the said application is barred by limitation and ought to be dismissed on this ground alone, with exemplary costs. Section 15(3) of the National Green Tribunal Act, 2010 ('the said Act') provides no application for grant of any compensation or relief or restitution of property or environment under this section shall be entertained by the Tribunal unless it is made within a period of five years from the date on which the cause for such compensation or relief first arose. The proviso to Section 15(3) of the said Act, provides that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days. As mentioned in detail hereinafter, the cause of action against this Respondent



arose on or about 19<sup>th</sup> April 1996, when this Respondent vide four separate sale deeds purchased the property at Survey No. 112, admeasuring 1 Hectare 78 Ares at Village Ambegaon, Taluka Maval , District Pune (hereinafter referred to as 'the said property') along with a structure standing thereon which included a Horticulture Dome, Pump Room and Store room (hereinafter referred to as 'the original structure'). Further, the Applicant being a local resident and a former Member of the Legislative Assembly representing Maval Constituency of District Pune, was always aware of the original structure standing on the said property as the original structure is mentioned in the records of the Gram Panchayat, Ambegaon (hereinafter referred to as 'the said Gram Panchayat') and this Respondent is paying property tax to the said Gram Panchayat in respect thereof. Though the original structure stood on the said property prior to 1996, even assuming without admitting and for the sake of argument that the period of limitation commenced from 19<sup>th</sup> April 1996, the application having been filed on 13<sup>th</sup> April 2018, is clearly barred by limitation.





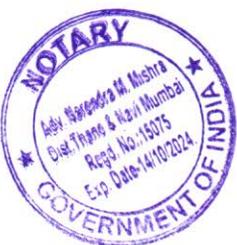
6. The present application is filed after a period of more than 22 years after accrual of the cause of action and is filed only with a view of an ulterior motive and only to harass this Respondent and to extort money from this Respondent. This Respondent submits that the purported date of knowledge of the Applicant is of no relevance when considering the period of limitation in terms of Section 15(3) of the said Act.
7. The cause of action for filing the application under the said Act cannot accrue on the date when the applicant discovers the alleged act of environmental damage. This Hon'ble Tribunal has rejected the proposition of the rule of discovery being applicable to patent events perceptible to the public at large and by no stretch of imagination can the cause of action for filing the application under the said Act would accrue on the date when such alleged environmental damage is discovered by the applicant. The contention of the Applicant that the limitation commenced only in October 2017, is false to the knowledge of the Applicant and the Applicant has approached this Hon'ble Tribunal with a false case only to get over the bar of limitation.
8. Further, the application of principles of recurring and/or continuing cause of action for the purposes of disputes under



Section 15(3) of the said Act would lead to serious anomalous and undesirable consequences. The legislature while enacting the statute was well aware of the consequences and hence it used the word 'first' for 'cause of action' to file any application before this Hon'ble Tribunal. This Respondent therefore repeats and reiterates that the said Application is barred by limitation.

#### SUBMISSION ON FACTS

9. The facts that are relevant to appreciate the controversy in the said application with regard to this Respondent are as follows:
  - a. The original owners of the Survey no. 112 transferred all their right, title and interest in the said property along with the original structure standing thereon, to this Respondent vide four different registered sale deeds dated 19<sup>th</sup> of April 1996, which are registered before the office of the sub-registrar, Maval, at Sr. No. 3586, 3587, 3588 and 3589/1996.
  - b. The said property since 1953 was under cultivation which is evident from the Village Form 7, 7A and 12 of the said land and since the original owners of the said property at relevant





time were carrying out farming and horticulture activities on the said land since 1953 the vicinity cannot be termed as eco sensitive zone or to be causing any threat to natural habitat of any endemic and endangered taxa of the area disturbing the natural pathway of wild animals, corridor of wildlife as stated in the application by the applicant.

- c. The name of this Respondent has been recorded in the Records of Rights of Village Form No. 7 on 2<sup>nd</sup> November 1996 vide mutation entry No. 1000, 1001, 1002 and 1003.
- d. On 23<sup>rd</sup> July 1997, the State of Maharashtra granted permission to the present respondent to draw water from Pavana Dam for a period of 18 years and again on 08<sup>th</sup> April 2008 the State of Maharashtra granted permission to the present respondent to draw water from Pavana Dam which is valid till date. Copies of the permission letters dated 23<sup>rd</sup> July 1997 and 08<sup>th</sup> April 2008, are hereto annexed and marked

**Annexure 'R-1 (Collectively)'**.



- e. Gram Panchayat Ambegaon, Tal. Mulshi, Dist. Pune ('the said Gram Panchayat') having made an assessment of the original structure standing on the said property, levied property tax thereon. This Respondent continues to pay property tax since the year 1999, till date. Copies of various tax receipts issued by the said Gram Panchayat are hereto annexed and marked **Annexure 'R-2' (Collectively)**.
- f. The Maharashtra State Electricity Distribution Limited ('MSEDCL') (formerly Maharashtra State Electricity Board (MSEB)), provided electricity connection to this Respondent in respect of the said structure and the said property and has been supplying electricity to the original structure from the date of supply mentioned on the electricity bills. Further, the MSEB/MSEDCL raises monthly bills for electricity supplied to the said structure standing on the said property and this Respondent is regularly paying the electricity bills. A copy of the bill for the period June 1999 to March 2000 issued by MSEB/MSEDCL issued by MSEB/MSEDCL (as a sample), as well as some of the subsequent bills, is hereto annexed and marked **Annexure 'R-3' (Collectively)**.



- g. In around 2002, the present respondent intended to construct a forest house on the said property and accordingly the present respondent by his letter dated 02<sup>nd</sup> May 2002 applied for permission to build a forest house from the said Gram Panchayat and thereafter by a certificate dated 23<sup>rd</sup> May 2002, the said Gram Panchayat granted permission to this Respondent to build structure under the provisions of Section 25 of the Maharashtra Gram Panchayat Act, 1958. A copy of the respondent's application letter dated 02<sup>nd</sup> May 2002, and of the certificate dated 23<sup>rd</sup> May 2002, are hereto annexed and marked **Annexure 'R-4'**(Collectively).
- h. Thereafter, this Respondent carried out repairs and additional construction in 2014-15, and the said Gram Panchayat, after assessment of the structure, charged house tax for the modified structure for the period 2014-15 onwards. Copies of various tax receipts issued by the said Gram Panchayat are hereto annexed and marked **Annexure 'R-5'** (Collectively).





- i. The respondent submits that the respondent preserving the natural flora and fauna of the area has made available a tourism place with stay facility and considering the same the Maharashtra Tourism Development Authority has registered the said property and forest house constructed thereon as a its certified Stay and breakfast facility under its “Tourism stay and breakfast scheme”. The Maharashtra Tourism Development Authority has issued Registration certificate dated 08<sup>th</sup> April 2019 is hereto annexed and marked **Annexure ‘R-6’**.
- j. Further, this Respondent has constructed a septic tank on the said property and hence no waste matter is being released into the waters of the Pavana Dam or anywhere in nature and no environmental damage is being caused by this Respondent.
- k. Also, when this Respondent purchased the said property, it was a barren piece of land, and this Respondent has planted and/or maintains several thousand trees on the said property and has afforested the said property and thus has helped increase the green cover of the area. The respondent’s property is very green today. The original natural forest and undergrowth still





covers 90% of the property. The respondent has not cut any trees for the purpose of development of the property.

1. The respondent has not made any approach road to the property for the purpose of construction or otherwise. The respondent has not cut, flattened or leveled any hill, as alleged.

### SUBMISSIONS ON MERITS

10. This Respondent submits that the original owners and/or this Respondent has approached the concerned authorities from time to time and has secured several permissions and approvals, with respect to the said property and the structure standing thereon and has also paid the necessary charges, fees, taxes etc. as is evident herefrom:

- i. The said Gram Panchayat had granted permission to build a forest house and the same is acknowledged by Gram Panchayat. It has been issuing property tax bills for the original structure since 1999 as well as for the repaired/additional structure since 2014.
- ii. The structure has been supplied with electricity by the MSEB/MSEDCL since 1999 and this Respondent has also constructed a septic tank on the said property.



- iii. That these respondent along with others had already filed a petition in the year 2018 before Hon'ble Supreme Court bearing SPL (C) No. 50/2019 on an issue whether the said property vests in the State Government as a 'Private Forest' which is deemed to be 'Reserved Forest' in terms of the provisions of the Maharashtra Private Forest Acquisition Act, 1975, and same is pending before the Hon'ble Supreme Court of India and Hon'ble Supreme court vide its order dated 28<sup>th</sup> January 2019 had granted status quo in the said matter. Copy of said order dated 28<sup>th</sup> January 2019 is hereto annexed and marked Annexure 'R-7'.
- iv. The State Government has also granted permission to draw water from Pavana Dam in July 1997.
- v. Also, in 2020, the PMRDA and Maharashtra Tourism Development Authority has granted permission to use the said structure and the said property as a forest tourist resort.





11. This Respondent submits that the applicant has miserably failed:

- i. to establish that the said area is an eco sensitive zone and or any kind of threat is caused to the environment due to the actions of these respondents.
- ii. to bring on record any official gazette or declaration showing the said area is marked as Ecologically sensitive zone or Western Ghat Eco-sensitive Area.
- iii. to show his bonafide interest on the contrary it is evident that the present application is filed for political and personal gain by targeting the innocent persons and harassing them with malafide interest of undue monetary gains.

12. This Respondent submits that in view of what is stated herein, this Respondent is not dealing paragraph wise with the said Application and craves leave to file a further reply, if required, dealing paragraph wise with the said Application.



ENT OF IN

CONCLUSION

13. In the circumstances, this Respondent submits that apart from being barred by limitation, no case is made out by the Applicant and that the said Application ought to be dismissed with exemplary costs.

*Sameer Shah*

DEPONENT



VERIFICATION

I, Mr. Sameer Shah, adult, of Mumbai, Indian Inhabitant, the Respondent No. 62 herein, having my residence at 14, Parijat, 52, North Avenue, Santacruz (West), Mumbai – 400 054, Maharashtra, do state on solemn affirmation that what is stated in paragraphs 1 to 12 of the foregoing affidavit is true and correct and is based on the records of the case and upon legal advice received by me and believed by me to be true and nothing material has been concealed therefrom.

Solemnly affirmed at Mumbai )  
this 21st day of November 2022 )

*Sameer Shah*

Mr. Sameer Shah

BEFORE ME

*Narendra Mishra*  
21/11/2022



NOTARIAL REG NO. 09  
PAGE NO. 172 SR. NO. 5911/2022  
DATE 21 NOV 2022

**Narendra Mohan Mishra**  
Advocate & Notary (Govt. of India)  
Shop No. 10, Citi Arcade CHS, Plot No-19,  
Opp. L. T. Engg. College, Sector - 5,  
Koparkhairane, Navi Mumbai - 400 709.  
Mob.: 8850911045 / 9869502257

21 NOV 2022

महाराष्ट्र कृष्णा खोरे विकास महामंडळ  
पाणी परवाना

जा. क्र. / ख. पा. वि. / सिंचन 3/8993 सन - १९९७

खडकवासला पाटबंधारे विभाग  
सिंचन भवन, पुणे ११.  
दिनांक ३१.०१.१९९७

प्रति,

श्री / श्रीमती समीर हरसुख शाह व इतर - १  
मु. पो. आंबेगांव तालुका मावळ जिल्हा पुणे  
विषय : उपसा सिंचन परवान्याचे नुतनीकरण / नावे बदल मंजुरी बाबत  
संदर्भ : पवना जलाशयावर

महाशय,

श्री. / श्रीमती / जयमाला गजानन गोडबोले व इतर चार इसम  
मु. पो. आंबेगांव ता. मावळ जिल्हा पुणे  
ह्यांना मा. कार्यकारी अभियंता, खपावि, पुणे ह्यांनी त्यांचे पत्र जा. क्र. आयबी/२०५०  
दिनांक १०/६/१९८८ अन्वये एकूण १८ हेक्टर क्षेत्रात खालीलप्रमाणे मंजुरी दिलेली होती.  
मुळ मंजुरीचा तपशील :

अ. क्र.	इसमाचे / संश्लेषे/त्राव	गट नंबर	एकूण क्षेत्र	मंजूर क्षेत्र हेक्टर			
				खरीप	रब्बी	बारमाही	एकूण
१]	सौ. जयमाला गजानन गोडबोले व इतर-चार	११२	१=६०	०=७०	०=७०	०=२०	हे. आर १=६०
			एकूण				

सदरची मंजुरी ही सिंचन क्षेत्रापुरती मर्यादित असून त्याचा वापर बिगर सिंचनासाठी औद्योगिक व पिण्याचे पाण्यासाठी करता येणार नाही. सिंचनाव्यतिरिक्त इतर कारणासाठी वापर केल्याचे आढळून आल्यास ही परवानगी रद्द केली जाईल किंवा दंडनिय दराने आकारानी केली जाईल किंवा पाणीपुरवठा खंडित करण्यात येईल किंवा / आणि महामंडळ निर्ण देईल ती कार्यवाही केली जाईल.

संदर्भिय पत्रान्वये आपण आपल्या उपसा सिंचन परवान्याचे पुढील मुदतीचे नुतनीकरण / नावे बदल करून मिळणेबाबत लेखी पत्र दिलेले आहे. सबब हे कार्यालय पुढीलप्रमाणे क्षेत्र नुतनीकरण / नावे बदल करून देत आहे.

अ. क्र.	इसमाचे / संश्लेषे/त्राव	गट नंबर	एकूण क्षेत्र	नुतनीकरण / नावे बदल करून दिलेले			
				खरीप	रब्बी	बारमाही	एकूण
१]	श्री. समीर हरसुख शाह	११२	१=६०	०=७०	०=७०	०=२०	१=६०
२]	सौ. फिन्नरी समीर शाह						

नुतनीकरण / नावेवदड करून दिलेल्या तारखेपासून योजनेस आपण स्वखर्चाने पाणी मापक यंत्र बसविले पाहिजे. ते सुस्थितीत असले पाहिजे. ज्या वेळेस पाटबंधारे खात्याचे अधिकारी व कर्मचारी येतील त्या वेळेस त्यांना दाखविले पाहिजे. व पुढील काळात आपण वापरत असलेल्या पाण्यावर घनभाषण पद्धतीने पाणीपट्टी आकारण्याचा हक्क महामंडळास राहिल.

- १) नुतनीकरण / नावे बदल करून दिल्यावर मूळ दिलेली मंजुरी आपोआप रद्द समजण्यात येईल, त्याबाबत तक्रार चालणार नाही.
- २) सध्या असलेल्या अश्वशक्तीमध्ये बदल करण्यास अधिकार पाटबंधारे खात्यास राहिल.
- ३) सदर मंजुरीची मुदत आताच्या नियमानुसार १८ वर्षे (दि. १०/६/२००६) पर्यंत राहणार असून तेथून पुढे आपणाकडून भाषा कार्यालयभाषण नुतनीकरणाचा प्रस्ताव सादर करावा लागेल.
- ४) नुतनीकरण करून दिलेल्या मंजूर क्षेत्रासाठीच आपण पाणो घ्यावयाचे आहे, त्यापेक्षा जादा क्षेत्रास पाणी घेतल्यास ती पिके विनाभर्जी समजून त्याचे पंचनामे करून वंडाचे दराने आकारणी केली जाईल याची नोंद घ्यावी.
- ५) नदीचे / कलव्याचे/जलाशयाचे पाणी कोणत्याही कारणास्तव कमी पडून अथवा पाण्याची पातळी वाढून पिकाचे नुकसान झाल्यास, हे खाते जबाबदार राहणार नाही. तसेच नदीतील/कालव्यातील/जलाशयातील प्रवाह कमी झाल्यास किंवा बंद झालेस आपल्या पिकासाठी मुद्दाम बरणातून पाणी सोडले जाणार नाही.
- ६) महापट्ट पाटबंधारे अधिनियम १९७६ यातील सर्व अटी आपणावर बंधनकारक राहतील व त्यांचे आपणास पालन करावेच लागेल.
- ७) सदरचे मंजुरीप्रमाणे प्रत्येक हंगामात नमुना न. ७ वर पाणी मागणी संबंधित शाखा अधिकारी यांचे कार्यालयात विहित मुदतीपूर्वी व न सुकता केली पाहिजे व पाण्याचे मास मिळालेखेरीज पाणी घेऊ नये. अन्यथा अशी पिके विनाभर्जी समजून तिथे पंचनामे होऊन वंडाचे दराने आकारणी केली जाईल.
- ८) पाणी अर्ज वेळेवर देणे, पक्याची भरणे ही आमची वैयक्तिक जबाबदारी राहिल. पाणीपट्टी ठरवून दिलेल्या मुदती न भरल्यास १०% दिरंग शुल्क आकारला जाईल. एक वर्षासाठी अधिक कालवणी करिता पाणीपट्टी थकित महिन्यास दराराशी १८% दराने पक्याची भर घ्याव्यात येईल.
- ९) यणुः मंजुरी दिलेला क्षेत्रास कोणत्याही भंडे/भय्यम / कृषु प्रकल्पाचे प्रवाही सिंचन पाणो घेतलेस सदर उपसा सिंचनाची मंजुरी प्रकल्पित येईल.
- १०) धरील पेढी एखाद्या व्यक्तीचे जरी पालन न केलेस सदर मंजुरी रद्द करणेत येईल. त्यामुळे कोणतीही नुकसान भरपाई मागता येणार नाही याची नोंद घ्यावी.
- ११) या मंजुरीचा सादर इतर मंजुरीशी अश्वशक्ती प्रकृति कल्प्याकरता किंवा अन्य कारणासाठी करता येणार नाही.

क

रूपक ए. वॉ. अ.

आकार्यकारी अभियंता,

यांना मान्य असे खडकवासला पाटबंधारे विभाग,

पुणे. ११

"मंजूर"

सही x x x

कार्यकारी अभियंता

खडकवासला पाटबंधारे विभाग

पुणे ११.

प्रत : मा. अधिक्षक अभियंता, पुणे, पाटबंधारे मंडळ, पुणे ११ यांचे माहितीसाठी राखित सादर.

प्रत : उपविभागीय अभियंता उपसा जल सिंचन उपवि.

पाटबंधारे उपविभाग पवनानगर

यांना त्याचे पत्रक.

दि.

नुसार माहितीसाठी रवाना

प्रत : शाखाधिकारी उपसा जल सिंचन व कार्यावाहीसाठी रवाना.

शाखा

क्रं. २. पवनानगर

यांना माहितीसाठी

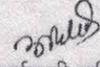
२/- आपण पत्रातील अट क्र. ६ नुसार प्रत्येक महा महिन्यांनी अहवाल सादर करणेची काळजी घ्यावी.



नुतनीकरण / ~~मपेवतल~~ करून दिलेल्या तारखेपासून योजनेस आपण स्वखर्चाने पाणी मापक यंत्र बसविले पाहिजे. ते सुस्थितीत असले पाहिजे. ज्या वेळेस पाटबंधारे खात्याचे अधिकारी व कर्मचारी येतील त्यावेळेस त्यांना दाखविले पाहिजे व पुढील काळात आपण वापरत असलेल्या पाण्यावर घनमापन पद्धतीने पाणीपट्टी आकारण्याचा हक्क शासन राहिल.

- १) नुतनीकरण / ~~मपेवतल~~ करून दिल्यावर मूळ दिलेली मंजूरी आपोआप रद्द समजण्यात येईल, त्याबाबत तक्रार चालणार नाही.
- २) सध्या असलेल्या **दर [१०]** अश्वशक्तीमध्ये बदल करण्याचा अधिकार पाटबंधारे खात्यास राहिल.
- ३) सदर मंजूरीची मुदत आताच्या नियमानुसार १८ वर्षे (दि. १ / ७ / २०२०) पर्यंत राहणार असून तेथून पुढे आपणाकडून शाखा कार्यालयामार्फत नुतनीकरणाचा प्रस्ताव सादर करावा लागेल.
- ४) नुतनीकरण करून दिलेल्या मंजूर क्षेत्रासाठीच आपण पाणी घ्यावयाचे आहे, त्यापेक्षा जादा क्षेत्रास पाणी घेतल्यास ती पिके बिनअर्जी समजून त्याचे पंचनामे करून दंडाचे दराने आकारणी केली जाईल याची नोंद घ्यावी.
- ५) नदीचे / कालव्याचे / जलाशयाचे पाणी कोणत्याही कारणास्तव कमी पडून अथवा पाण्याची पातळी वाढून पिकाचे किंवा बंद झालेस आपल्या पिकासाठी मुद्दाम धरणातून पाणी सोडले जाणार नाही.
- ६) महाराष्ट्र पाटबंधारे अधिनियम १९७६ यातील सर्व अटी आपणावर बंधनकारक राहतील व त्यांचे आपणास पालन करावेच लागेल.
- ७) सदरचे मंजूरीप्रमाणे प्रत्येक हंगामात नमुना न. ७ वर पाणी मागणी संबंधित शाखा अधिकारी यांचे कार्यालयास विहित मुदतीपूर्वी व न चुकता केली पाहिजे व पाण्याचे पास मिळालेखेरीज पाणी घेऊ नये. अन्यथा अशी पिके बिनअर्जी समजून तिचे पंचनामे होऊन दंडाचे दराने आकारणी केली जाईल.
- ८) पाणी अर्ज वेळेवर देणे, थकबाकी भरणे ही आपली वैयक्तिक जबाबदारी राहिल. पाणीपट्टी ठरवून दिलेल्या मुदती न भरल्यास १० विलंब शुल्क आकारला जाईल. एक वर्षापेक्षा अधिक कालावधी करिता पाणीपट्टी थकित राहिल्यास दसादशे १८% दराने थकबाकीवर व्याज आकारण्यात येईल.
- ९) यापुढे मंजूरी दिलेल्या क्षेत्रास कोणत्याही मोठे / मध्यम / लघु प्रकल्पाचे प्रवाही सिंचन पाणी घेतलेस सदर उपसा सिंचनाची मंजूरी रद्द करणेत येईल.
- १०) वरीलपैकी एखाद्या अटीचे जरी पालन न केल्यास सदर मंजूरी रद्द करणेत येईल. त्यामुळे कोणतीही नुकसान भरपाई मागता येणार नाही याची नोंद घ्यावी.
- ११) या मंजूरीचा वापर इतर मंजूरीशी अश्वशक्ती एकत्रित करण्याकरिता किंवा अन्य कारणासाठी करता येणार नाही.

स्थळ प्रत का. अ. यांना मान्य अस.

  
उप-कार्यकारी अभियंता  
खडकवासला पाटबंधारे विभाग  
पुणे ११.

प्रत : मा. अधिक्षक अभियंता, पुणे, पाटबंधारे मंडळ, पुणे ११ यांचे माहितीसाठी सविनय सादर.

प्रत : उपविभागीय अभियंता, **उपसा जलसिंचन**

पाटबंधारे उपविभाग **पवनानगर.**

यांना त्याचे पत्रक.

३९१

दि. २/४/२००८

नुसार माहितीसाठी रवाना

प्रत : शाखाधिकारी **उपसा जलसिंचन**

शाखा **क्र. २ पवनानगर**

यांना माहितीसाठी

व कार्यवाहीसाठी रवाना.

२/- आपण पत्रातील अट क्र. ६ नुसार प्रत्येक सहा महिन्यांनी अहवाल सादर करणेची काळजी घ्यावी.

सपट्टे/-७४०८४/

# 2151

Maharashtra Krishna Khore Development Corporation

## License for use of Water

Out No. / Kha. Pa. Vi./ Irrigation 3/4113 Year 1997

Khadakvasla Irrigation Dept.,  
Irrigation House, Pune 11.

Date: 23.7.1997

To,

Mr. Sameer Harsukh Shaha & other 1

At Post Ambegaon, Tal. Maval, Dist. Pune

Subject : Sanction for change in name on pumping license on Pavana  
Dam Water Reserve

Sir,

Hon. Executive Engineer, Kha.Irri.Dpt., Pune has sanctioned following permission to Jaymala Gajanan Godbole & 4 others, R/at at Ambegaon, Tal. Maval, Dist. Pune for tenure of 18 years vide his letter bearing Out. No. IB/2050 dated 10.6.1988.

The details of original permission are as follows;

Sr. No.	Name of Person	Gat No.	Total Area	Sanctioned area in Hector			
				Kharif	Rabbi	Through out the year	Total
1)	Mrs. Jaymala Gajanan Godbole & other Four	112	1=60	0=70	0=70	0=20	H. Are 1=60
		Total					

This permission is limited for irrigation purpose, it cannot be used for industrial or drinking water purpose. If found so, this permission will be terminated or a fine will be charged according to rules or the water supply will be terminated or / and the further procedure will be undertaken as directed by the Corporation.

# 2152

This written letter is issued to you according to reference letter for further renewal of license / change in name of your irrigation pumping license. So, this office is giving orders for renewal / change in name as follows;

Sr. No.	Name of Person	Gat No.	Total Area	Renewed / Changed names in			
				Kharif	Rabbi	Through out the year	Total
1)	Mr. Sameer Harsukh Shaha	112	1=60	0=70	0=70	0=20	H. Are
2)	Mrs. Finnari Sameer Shaha						1=60
		Total					

You have to install a water meter in this scheme at your own cost from the date of renewal / change in name. It should be in good operating condition. It should be shown to irrigation employees and officers at the time of their visit and the Corporation will have right to charge water cess in future upon the water being used by you according to cubic meter system.

1. After sanction of renewal / change in name, the original sanction will be considered as cancelled, no complaint will be considered about it.
2. The Irrigation department will be entitled to change current capacity (in Horse Power) [HP]
3. The tenure of this permission will be of 18 years according to prevailing rules (up to 10.6.2006), then you will have to submit a proposal for further renewal through branch office.
4. You have to take water for permitted area only, if you pump extra water than permitted, the excess crop will be considered as without application and a fine will be charged upon it vide a detailed Panchanama.

## 2153

5. This department will not be responsible if the water level of river / lake / canal decreases or any of your crop gets affected by increased water level of the same. If the current of river / canal / lake is gets lower or stopped, any excess water will not be released for you from the dam.
6. All the conditions of Maharashtra Irrigation Act 1976 will be binding upon you and you have to follow the same.
7. According to this sanction, you have to submit your water demand as per Extract No. 7 for each season to concerned branch officer's office in stipulated period without failure and water should not be pumped without obtaining water pass. Otherwise, the excess crop will be considered as without application and a fine will be charged upon it vide a detailed Panchanama.
8. It will be your personal responsibility to submit water application & to pay the dues in time. If the water cess is not paid in stipulated time, late fee will be charged @ 10%. If the bill of water cess remains pending for more than a period of 1 year, an interest will be charged on outstanding @ 18% per year.
9. If you obtain water from any other large / medium / small project for irrigation for the sanctioned area, this pumping permission will be considered as cancelled.
10. This permission will be terminated in case of abiding any of the above mentioned terms & conditions. Please note that, you will not be entitled to claim any consideration in such case.
11. This permission cannot be used for amalgamation of Horse Power capacity sanctioned for other properties or any other reason.

Copy to;

Dpt. Executive Engineer

Khadakwasla Irrigation Dept., Pune 11

# 2154

Sd/-

Executive Engineer

Khadakwasla Irrigation Department,

Pune 11

Copy to;

Hon. Superintending Engineer, Pune, Irrigation Corporation, Pune 11 for his kind information.

Copy to; Sub-divisional Engineer, Pumping-Irrigation Sub-division, Pavana Nagar Sub division for his kind information.

Copy to; Branch Officer, Pumping - Irrigation, Branch No. 2, Pavana Nagar for his kind information and further procedure.

2/- You please take precaution to submit report after each 6 months according to term No. 6 in this letter.

# 2155

Government of Maharashtra

## License for use of Water

Out No. / Kha. Pa. Vi./ Irrigation 2923 Year

Khadakvasla Irrigation Dept.,  
Irrigation House, Pune 11.

Date: 23.7.1997

To,

Mr. Sameer Harsukh Shaha & other 1

At Post Ambegaon, Tal. Maval, Dist. Pune

Subject : Sanction for renewal of pumping license on Pavana  
Dam Water Reserve

Ref.: Sub-divisional Engineer, Pumping Irrigation sub-division,  
Pavana nagar, Out. No. 391 dt. 2/4/08

Sir,

Hon. Executive Engineer, Kha.Irri.Dpt., Pune 11 has sanctioned following permission to Mr. Sameer Harsukh Shaha & 1 others, R/at at Ambegaon, Tal. Maval, Dist. Pune for area admeasuring 1.60 Hector vide his letter bearing Out. No. 4113 dated 23.7.1997.

The details of original permission are as follows;

Sr. No.	Name of Person	Gat No.	Total Area	Sanctioned area in Hector			
				Kharif	Rabbi	Through out the year	Total
1)	Mr. Sameer Harsukh Shah Kinnari Sameer Shah	112	1=62	0=70	0=70	0=20	H. Are 1=60
		Total	1=62	0=70	0=70	0.20	1.60

This permission is limited for irrigation purpose, it cannot be used for industrial or drinking water purpose. If found so, this permission will be terminated or a fine will be charged according to rules or the water supply

# 2156

will be terminated or / and the further procedure will be undertaken as directed by the Corporation.

This written letter is issued to you according to reference letter for further renewal of license of your irrigation pumping license. So, this office is giving orders for renewal as follows;

Sr. No.	Name of Person	Gat No.	Total Area	Renewed / Changed names in			
				Kharif	Rabbi	Through out the year	Total
1)	Mr. Sameer Harsukh Shaha	112	1=62	0=70	0=70	0=20	H. Are
2)	Mrs. Finnari Sameer Shaha						1=60
		Total					

You have to install a water meter in this scheme at your own cost from the date of renewal. It should be in good operating condition. It should be shown to irrigation employees and officers at the time of their visit and the Corporation will have right to charge water cess in future upon the water being used by you according to cubic meter system.

1. After sanction of renewal, the original sanction will be considered as cancelled, no complaint will be considered about it.
2. The Irrigation department will be entitled to change current capacity of 10 Horse Power) [HP]
3. The tenure of this permission will be of 18 years according to prevailing rules (up to 1.7.2026), then you will have to submit a proposal for further renewal through branch office.
4. You have to take water for permitted area only, if you pump extra water than permitted, the excess crop will be considered as without application and a fine will be charged upon it vide a detailed Panchanama.

5. This department will not be responsible if the water level of river / lake / canal decreases or any of your crop gets affected by increased water level of the same. If the current of river / canal / lake is gets lower or stopped, any excess water will not be released for you from the dam.
6. All the conditions of Maharashtra Irrigation Act 1976 will be binding upon you and you have to follow the same.
7. According to this sanction, you have to submit your water demand as per Extract No. 7 for each season to concerned branch officer's office in stipulated period without failure and water should not be pumped without obtaining water pass. Otherwise, the excess crop will be considered as without application and a fine will be charged upon it vide a detailed Panchanama.
8. It will be your personal responsibility to submit water application & to pay the dues in time. If the water cess is not paid in stipulated time, late fee will be charged @ 10%. If the bill of water cess remains pending for more than a period of 1 year, an interest will be charged on outstanding @ 18% per year.
9. If you obtain water from any other large / medium / small project for irrigation for the sanctioned area, this pumping permission will be considered as cancelled.
10. This permission will be terminated in case of abiding any of the above mentioned terms & conditions. Please note that, you will not be entitled to claim any consideration in such case.
11. This permission cannot be used for amalgamation of Horse Power capacity sanctioned for other properties or any other reason.

Copy is accepted by Ex. Eng.

# 2158

Dpt. Executive Engineer  
Khadakwasla Irrigation Dept., Pune 11

Copy to;

Hon. Superintending Engineer, Pune, Irrigation Corporation, Pune 11 for his kind information.

Copy to; Sub-divisional Engineer, Pumping-Irrigation Sub-division, Pavana Nagar Sub division for his kind information as per his letter No. 391, dated 2/4/2008.

Copy to; Branch Officer, Pumping - Irrigation, Branch No. 2, Pavana Nagar for his kind information and further procedure.

2/- You please take precaution to submit report after each 6 months according to term No. 6 in this letter.

मि. डि. - तिखे कार्यालय, ४२ बुधवार, गणपती चौक, पुणे २.

बुक  
नंबर

बिल

अनु.  
नंबर 3

(महाराष्ट्राचा सन १९५८ चा ग्रामपंचायतीचा का. क. १२९पो.क.(१))

श्री. रमिर हसपुरव शाह यास

येथील ग्रामपंचायत  
कळविण्यात येते की, आपणाकडे सदरहू ग्रामपंचायतीची खालील रकान्यात  
लिहिल्याप्रमाणे रक्कम येणे निघत आहे ती या विलावरून मागितली जात आहे

रस्त्याचे नाव	घर नंबर	कशाबद्दल	कोणत्या मुदतीबद्दल	रुपये	पैसे	
आखेगाव	२०	१ घरपट्टी	२०११/२००२	१०२२१	-	
		२ आरोग्यकर	२०११/२००२	६०१	-	
		३ वीजकर				
		४ पाणीपट्टी				
		५ नोटीस फी				
		६ वॉरंट फी				
		७				
		८				
		९ भंगीपट्टी				
		१० भाडे				

एकूण १०८३२

अक्षरी रुपये (एक हजार आठशे चौक्यांशीस) फक्त

वरील रक्कम पंधरा दिवसांचे आत म्हणजे ही रक्कम ता. १५/०१/२००१

पर्यंत अथवा त्यापूर्वी आमचेकडे भरणा करून लेखी पावती घ्यावी. याप्रमाणे  
पुढच्याकडून झाले नाही तर महाराष्ट्राचा सन १९५८ च्या ग्रामपंचायतीचा  
का. क. १२९(२) नियम नं. ३ प्रमाणे नोटीस केली जाईल व पुढे जरूर  
तर कायदेशीर हल्लाज केला जाईल. कळावे.

तारीख २०/१२/०१

ग्रामपंचायत

टीप : या नंबरच्या ग्रामपंचायतीची प्रत्येक रकम मागितली जात आहे

ता. सायळ, जि. पुणे. गांव ता. मावळ जि. पुणे

बुक नंबर	कराबद्दलची पावती (नमुना नं. १०)	पावती अं. नं.	49			
(भारत सरकार राज्यातील ग्रामपंचायतीचा कायदा, सन, १९६० चा बजेट व अकीट (दिसोब) यासंबंधीचे कानू)						
श्री. <u>समिर हरशूरव शाह</u>	रा. <u>शोबराय</u>	यांस				
मे. सरपंच ग्रामपंचायत मु. <u>कावेगाव</u>	जि. <u>पुणे</u>	यांजकडून				
ही पावती देण्यात येते की, आपणाकडून खालील तपशीलप्रमाणे रक्कम आज रोजी विल नंबर			प्रमाणे			
वसूल केलेल्या करांच्या रकमा		घर नंबर <u>२२२</u>	बद्दलचे			
बाब	भागूल कर		चालू कर		एकूण	
	रुपये	पैसे	रुपये	पैसे	रुपये	पैसे
१ घर पट्टी			७३२	-	७३२	-
२ आरोग्यकर			३०	-	३०	-
३ वीजकर						
४ पाणीपट्टी						
५ नोटीस फी						
६ वॉरंट फी						
		एकूण		७६२	-	
सन १९९७-२००३ सालकरिता			अक्षरी एकूण रु. <u>सातशे बासठ</u>			
			फक्त <u>रुपये</u>			
मिळाले तारीख			<u>२१/१२/२००२</u>			
			<u>Samir</u>			
			वसूल करणाराची सही (ग्रामसेवक)			

(महाराष्ट्र राज्यातील ग्रामपंचायतीचा कायदा, सन १९६० चा बजेट व अर्कोट (हिशोब) यासंबंधीचे कानून)

श्री. सुनील सुनील शिंदे यांस  
 मे. सरपंच ग्रामपंचायत मु. आंबेगाव जि. धुळे यांजकडून  
 ही पावती देण्यात येते की, आपणाकडून खालील तपशीलाप्रमाणे रक्कम आज रोजी विल नंबर \_\_\_\_\_ प्रमाणे

घर नंबर ६४ बदलधे

याय	घरून केलेल्या कराच्या रकमा					
	मागील कर		घालू कर		एकूण	
	रुपये	पैसे	रुपये	पैसे	रुपये	पैसे
१ घरपट्टी			५००		५००	
२ आरोग्यकर			२०		२०	
३ वीजकर						
४ पाणीपट्टी						
५ नोटीस फी						
६ वॉरंट फी						
					एकूण	५२०

सन २०१०-२०११ सालाकरिता  
 अक्षरी एकूण रु. सातशे विल रु  
 मिकाले तारीख २४/११/२०१०  
 घरून करणारा/यांची सही (ग्रामसेवक)  
 टीप : पावती कार्यान वेपरवरची द्यावी

मि. वि. सेफी स्टोअर्स चक्रगाव - भावळ

**बिल**

ग्रामपंचायत आंध्रप्रदेश  
No.  
जा.क्र.  
सं.क्र. (१)

मुंबईचा १९५८ ग्रा. पं. चा कायदा कलम १२९(१) यास

श्री. समिंद्र हरदुख शिंदे यांस

१७२०१४-१५ घर नंबर ६४ आपणाकडे

ग्रामपंचायतीची खालील रकान्यात

लिहिल्याप्रमाणे बाकी रक्कम येणे निघत आहे व ती या बिलावरून मागितली जात आहे.

तपशील	मागील बाकी रुपये	पैसे	चालू कर रुपये	पैसे	एकूण आकार रुपये	पैसे
१. घरपट्टी	—	—	८४२/-	—	८४२/-	—
२. आरोग्य कर	—	—	—	—	—	—
३. वीज कर	—	—	३५/-	—	३५/-	—
४. पाणीपट्टी	—	—	—	—	—	—
५. स्पेशल पाणीपट्टी	—	—	—	—	—	—
६. नोटीस फी	—	—	—	—	—	—
अक्षरी रुपये	<u>३१६९१ सत्याहतर</u> फक्त				८७७/-	

रील रक्कम हे बिल पोहोचल्याच्या तारखेपासून पंधरा दिवसांचे आत सदरहू ग्रामपंचायतीकडे भरणा करावी. याप्रमाणे रक्कम भरली नाही. अगर सदरहू रक्कम न भरण्याबाबत योग्य पुरेसे आणि खात्रोलायक कारण दाखविले नाही तर ग्रा. पं. क. १२९/२ प्रमाणे नोटीस बजावली जाईल याची नोंद घ्यावी.

ग्रामसेवक / ग्रामविकास अधिकारी  
या बिलाची प्रत मेळाली.  
हकुमावरून / र्शा. मायळ, सि. पुणे

ग्रामपंचायत आंध्रप्रदेश  
सरपंच  
श्री. मायळ सि. पुणे

वॉर्ड क आंबेगाव.

ग्रामपंचायत : आंबेगाव

मिळकत नंबर :-64

## कर मागणी वील

मुंबई ग्रामपंचायत अधिनियम (१९५८) च्या कलम १२९(१) अन्वये

तालुका : मावळ

जिल्हा : पुणे

श्री/श्रीमती/सौ. :- समीर हसमुख शहा

टॅक्स, फी अगर येण्यासंबंधीचा तपशील आर्थिक वर्षे : 2016 - 2017

टॅक्स, फी अगर येण्या संबंधीचा तपशील	मागील कराची बाकी रुपये	चालू कराची बाकी रुपये	एकूण कराची बाकी रुपये
घरपट्टी :	7277	6435	13712
दिवावत्ती कर :	85	50	135
आरोग्या कर :	50	50	100
सार्व.पाणीपट्टी कर :	0	0	0
खास.पाणीपट्टी कर :	0	0	0
खुली जागा /इतर :	0	0	0
एकूण :	7412	6535	13947
दिनांक:30/09/2016 पूर्वी भरल्यास एकूण रक्कम	7412	6208	13620

१) वर नमूद केलेला टॅक्स, फी अगर येण्याची रक्कम आपलेकडून पंचायतीस येणे आहे. त्याची कृपया दखल घ्यावी. वील मिळाल्यानंतर १५ दिवसाचे आत, सदरहून रक्कम पंचायतीस द्यावी. अशी आपणास विनंती आहे.

२) जर सदरहून रक्कम आपण वर निर्दिष्ट केलेल्या मुदतीत दिली नाहीतर १९५८ च्या मुंबई ग्रामपंचायत कायद्याचे कलम १२९(२) अन्वये मागणी पत्रक तुमच्यावर बजावण्यात येईल. आणि त्यावरून सदरहून रक्कम तुम्ही पंचायतीस पात्र व्हाल.

दिनांक-21/04/2016

M.M.K.

पुणे ग्रामपंचायत  
सदरपंच ग्रामपंचायत

अक्षरी रुपये :- तेरा हजार चार शे सत्तेचाळीस रुपये फक्त

ग्रामसेवक/ग्रामविकास अधिकारी

## कराबद्दल पावती (नमुना नं. १०)

(मुंबई ग्रामपंचायत हिशोब व अंदाजपत्रक नियमाप्रमाणे)

श्री. कामेश्वर दामोदर बाबा सा. आंबेगाव यांचे  
सरपंच, ग्रामपंचायत आंबेगाव ता. ११/७ जि. पुणे. यांजकडून ही पावती देण्यात येते की,  
तुमच्याकडून बिल नं. \_\_\_\_\_ तारीख ३१/१०/१८

प्रमाणे या ग्रामपंचायत हद्दीतील प्रॉपर्टी नं. ६४ बद्दल

सन २०१८ / २०१९ करिता कराची रक्कम खालीलप्रमाणे मिळाली.

बुक नंबर

पावती नंबर

02

## मिळालेल्या रकमांचा तपशील

बाब	मागील बाकी	चालू कर				एकूण वसुल रक्कम
		प्रत्यक्ष कर	सुट र. ५%	दंड र. ५%	वसुल रक्कम	
१	२	३	४	५	६	७ (२+६)
घरपट्टी	६४३५	६४३५	३२२	३२२	६४३५	१२,८००
आरोग्य कर	५०	५०	-	-	५०	१००
दिवाबत्ती कर	५०	५०	-	-	५०	१००
सर्वसाधारण पाणीपट्टी						
विशेष पाणीपट्टी						
पडसर जागा						
नोटीस फी						
वॉरंट फी						
इतर						
एकूण-						१३,९००

एकूण रक्कम (अक्षरी) तेरा हजार रक्कम रुपये या वरील प्रमाणे रक्कम रोख/धनादेश क्र. \_\_\_\_\_ दि. \_\_\_\_\_ ने प्राप्त

तारीख ३/११/१८

वसुल करणाराची सही व हुद्दा

## नमुना ९ (क) [ नियम ३२ (५) पहा ]

## करांची मागणी पावती

ग्रामपंचायत आंबेगाव, दिनांक १५/०९/२०२२  
 श्री. समीर हममुख शहा घर क्रमांक. ६८ यांजकडून  
 पुढील करांची रक्कम वसुलीयोग्य आहे.

वॉर्ड:- आंबेगाव

रस्त्याचे नाव:- आंबेगाव

आर्थिक वर्ष:- 2022 - 2023

कराचे नांव	वसूल पाव रकमा					
	अक्तवाची		नाल		एकूण	
	रुपये	पै.	रुपये	पै.	रुपये	पै.
(१) घरपट्टी / खुली जागा / इतर :		०		२१२६८		२१२६८
(२) दिवावती कर :		०		५०		५०
(३) आरोग्य कर :		०		५०		५०
(४) सामान्य पाणी पट्टी कर :		०		०		०
(५) दंड रक्कम :		०				
(६) वॉरंट फी :		०				
एकूण :		०		२१३६८		२१३६८

दिनांक : १५/०९/२०२२

सचिव/वसुली लिपिकाची ब्रह्माक्षरी

हे वील आपणाम ग्राम शाळ्यापासून देव रकमाचा भरणा १५ दिवसांचे आत करावा. अन्यथा ग्रामपंचायत अधिनियमानुसार कलम क्र. १०९.

(२) अन्वये आपल्यावर मागणी वजावण्यात येईल. (३) दि. ३०/०९/२०२२ पूर्वी भरल्यास घरपट्टी करावर ५ टक्के सूट देणेत येईल व

टीप :- (१) या पावतीचा नमुना कार्वन प्रतिलिपी असावा. (२) नमुने देण्यात येतील तेव्हा त्यांवर पुस्तकाचे क्रमांक छापलेले असावेत.



महाराष्ट्र राज्य विद्युत मंडळ

बीज आकार देयक

Visit us at : www.msebindia.com

0892 TALEGADN, SUB-DN, (PUNE-II DN).		FAB	1852
विभाग : 50 B.U.0892	02A51	देयक दिनांक	11/09/00
7/17-1274-0320		पैसे भरण्याचा अखेरचा दिनांक	26/09/00
ग्राहक क्रमांक : 182192100951	010699 A00032	भाग	10.00 HP
SMT JAYAMALA GAJAMAN GUDBOLE		सलग्न भाग	10.00 HP
GAT NO 112 AMBEGADN		10HP	9
TG MAVAL DIST PUNE		बीज शुल्क मॅकेन	45
AMBEGADN	PINCODE: 410406	इयम जांचभार (एच)	0.00

मिटर क्रमांक	चाळ दिनांक	रिडिंग	मागील दिनांक	रिडिंग	गणक अंशयव	युनिट
UNMETERED	01/09/00		01/03/00			
मागील पावतीचा दिनांक	28/04/00	समाप्ति तारखेनंतर देयक भरणे असल्यास निव्वळ रकमम मिळवण्यास पावती दाखवावी	31/08/00		समा युनिट	एकूण बीज वापर
5792.00					0	0

इतर आकार	रु.	पैसे	बीज आकार	रु.	पैसे
INTEREST ON ARRS	37.86		बीज आकार	6475.00	
			बीज शुल्क	0.00	
			इयम जांचभार	0.00	
			मिटर भाडे	0.00	
			इतर आकार	37.86	
			एकूण	6512.86	
			निव्वळ थकबाकी/जमा	0.74	
			समायोजित रक्कम		
			एकूण थकबाकी/जमा	0.74	
SIX FIVE ONE THREE			देयकाची निव्वळ रक्कम	6513.60	
			पूर्णांक देयक	6513.00	
सुरक्षा ठेव जमा	129.50	विलंब आकार	या तारखेनंतर भरावयाची रक्कम	6643.00	
*****0		26/09/00			

GROSS ARREARS RS. 0.74

BILL FOR 6 MONTH/S

11 OCT 2000

CASH RECEIVED

TALEGADN SUB DIV

अनाधिकृतित्वा विना ही प्रतिष्ठापना या दुरुस्ती करू नये, असे बीज स्विकारले जाणार नाही.

महाराष्ट्र स्टेट इलेक्ट्रिसिटी डिस्ट्रीब्यूशन कंपनी लि.

वीज आकार **Duplicate**

ऑन लाईन बिल पेमेंट सुविधा कंपनीच्या संकेत स्थळावर उपलब्ध आहे.  
 अधिक माहितीसाठी [www.mahadiscom.in](http://www.mahadiscom.in) या संकेत स्थळावर संपर्क साधावा.  
 For any additional information please contact e-mail: [7Contact.No](mailto:7Contact.No).



DV 091  
1/1

वीज आकार देयकाचा महिना

**Mar-14**

बिलिंग युनिट : 4769 / WADGAONMAVAL / Ph.No. 020567899

ग्राहक क्रमांक : 182192100951

नाव : SHRI SAMIR HARSUKH SHAH

पत्ता : H NO,112 AMBEGAON TAL MAVAL DIST PUNE / AMBEGAON - 410506

देयक दिनांक	देयक क्र.	पर्यंत
देयक कालावधी	05/05/14	रु. 20/03/14
अंतिम तारीख	20/12/13	
या तारखेपर्यंत भरल्यास	26/05/14	4000.00
या तारखेनंतर भरल्यास	12/05/14	3960.00
	28/05/14	4080.00

\*वरील रकम पूर्णकात दर्शविली आहे  
 या तारखेनंतर देयक भरले असल्यास निव्वळ रकम स्विकारण्यास पावती दाखवावी

पी.सी/चक्र+मार्ग-क्रम : 7/17/1274/0320  
 डी.टी.सी.क्र. : 4061708  
 पोल नं. : 4061708  
 दर संकेत : सलग्न भार  
 श्रेणी : वीज शुल्क संकेत : 10.00 HPपुरवठा तारीख : 45  
 स्थिर आकार : 45

मीटर क्रमांक	चालू रिडिंग	मागील रिडिंग	गुणक अंक	युनिट	समा. युनिट	एकूण वीज वापर
00000000			0	1		0

मागील वीज वापर

महिना युनिट

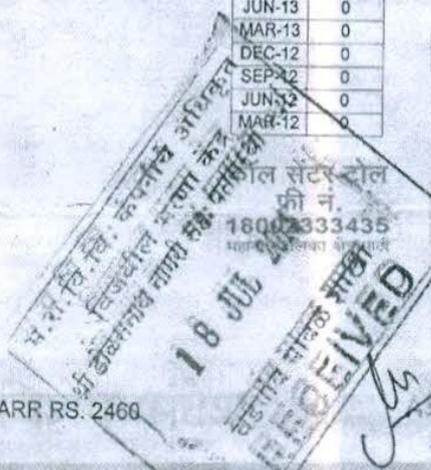
MAR-14	0
DEC-13	0
SEP-13	0
JUN-13	0
MAR-13	0
DEC-12	0
SEP-12	0
JUN-12	0
MAR-12	0

वीज शुल्क	3848.40
इंधन समायोजन आकार	0.00
अतिरिक्त पुरवठा आकार	147.3
	0.00
वीज विक्री कर	0.00
वजा सरासरी देयकाची रक्कम	0.00
व्याज	0.00
कॅपेसिटीर दंड	0.00
इतर आकार	0.00
एकूण	0.00
निव्वळ थकबाकी / जमा	3995.70
समायोजित रक्कम	55.15
व्याजाची थकबाकी	-55.63
एकूण थकबाकी / जमा	0.00
देयकाची निव्वळ रक्कम	0.48
पूर्णांक देयक	3995.22
मागील पावतीचा दिनांक	4000.00
सुरक्षा ठेव जमा	3650.00
	79.91

4080 0.48  
3995.22  
4000.00

ग्राहक तक्रार विचारण घ्याचा पत्ता /Phone No.

BILL FOR 3 MONTHS/ SD ARR RS. 2460



कारण जेव्हा उदून दिसण्याचा प्रश्न असतो तेव्हा इतर सार काही फिकं पडतं.

ROMA

**ANCHOR**  
by Panasonic

भारतात सर्वाधिक विकली जाणारी मॉड्युलर स्विचेस

हे वीज देयक मालकीच्या अथवा जगेच्या मालकीच्या घराचा भागपत्त वंड आहे. अतिरिक्त वीज देयकात कोणतेही बदल या दुरुस्ती करू नये. असे देयक विकतारो जाणार नाही. चुकपून येणे घेणे, घातले पावता मनुद केलेल्या असेम आपोस उरून.

for Advt.: sales@axisipm.com

axis Ad-Print-Media (I) Ltd.

2168

**MAHAVITARAN**  
 Maharashtra State Electricity Distribution Co. Ltd.

LAST BILL

**Maharashtra State Electricity Distribution Co. Ltd.**

Billing Unit	4769:WADGAON MAVAL S/DN.	Bill For:	SEP-15
Consumer No:	182192100951	Old Consumer No:	A00032
Name:	SHRI SAMIR HARSUKH SHAH		
Address:	H NO,112 AMBEGAON TAL MAVAL DIST PUNE AMBEGAON 410506		

Bill Date:	26-NOV-15	
Bill Period:	19-JUN-15 to 19-SEP-15	
		Rs. Ps.
Due Date:	16-DEC-15	5,280.00
If Paid by this Date:	02-DEC-15	5,230.00
If Paid After this Date:	16-DEC-15	5,390.00
*The above amount is being rounded up		

\* For any queries on this bill please contact  
sdo4769@ho.mahadis.com.in

PC/MR/Route Sequence	7/ 17-1274-0320	Tariff	09	Category	LTM AG(UNMTED)7.5-10HP
DTC:	4769598	Conn. Load	10 HP	Duty	45
Pole No:	000000	Sanct. Load	10 HP	Supply Date	01-Jun-99

Meter No.	Current Reading	Previous Reading	MF	Unit	Adj. Unit	Total
00000000	0	0	00	0	0	0

Security Deposit		
Arrears: 3,290.00	Held: 1,670.00	Demanded: 0.00

Bill for 3 Month(s)

Receipts considered up-to 10-NOV-15

Meter status: NORMAL

Revised Tariff applicable w/e 01-Jun-2015/This bill is based on prevailing MERC tariff less direct subsidy(Rs.7620.00) from GOM vide GR.NO. 278 Dated 29/01/2014\*\*\*/

	Rs. Ps.
Fixed Charges	0.00
Energy Charges	4,560.00
Electricity Duty	0.00
F.A.C.	712.10
Additional Supply Charges	0.00
Tax on Sale	0.00
Previous Bill Credit	0.00
Current Interest	5.35
Capacitor Penalty	0.00
Other Charges	0.00
<b>Total</b>	<b>5,277.45</b>
Net Arrears	2.76
Adjustments	0.00
Interest Arrears	0.00
Total Arrears	2.76
Net Bill Amount	5,280.21
<b>Rounded Bill</b>	<b>5,280.00</b>
Last Receipt Date	09-OCT-15
Last Receipt Amount	4,640.00

DPC:105.44  
After this date: 16-DEC-15  
Pay Rs. 5390

**Pay Now**

Prompt Payment Discount: Rs. 52.72, if bill is on or before 02-DEC-15

\* For queries related to your online payment transactions, please contact helpdesk\_pg@mahadis.com.in  
Any unauthorised changes made in this bill will lead to non-acceptance of the bill.

Billing	4769	Consumer	182192100951	PC: 7	Tariff: 09
---------	------	----------	--------------	-------	------------

		Rs. Ps.
Due Date:	16-DEC-15	5,280.00

## महाराष्ट्र स्टेट इलेक्ट्रिसिटी डिस्ट्रीब्यूशन कंपनी लि.

बीज आकार देयक

ऑन लाईन बिल पेमेंट सुविधा कंपनीच्या संकेत स्थळावर उपलब्ध आहे.  
अधिक माहितीसाठी www.mahadiscom.in या संकेत स्थळावर सर्क साधावा.

महावितरण

म. व 2.2.18  
1/166

बीज आकार देयकाचा महिना फेब्रुवारी-२०१२

For any additional information please contact e-mail:  
SDC4769@HO.MAHADISCOM.COM /Contact No.

देयक दिनांक 18/02/12 देयक क्रं. 166

बिलिंग युनिट 4769 / WADGAON MAWAL / Ph.No. 02114-235346

देयक कालावधी 14/12/11 पासून 14/02/12 पर्यंत

ग्राहक क्रमांक : 182190000622 जुनो ग्राहक क्र.

नाव समीर हस्मुख शाहा  
पत्ता 64 अंबेगांव तल-मावल / - 412106SAMIR HASMUKH SHAHA  
64 AMBEGAON TAL-MAVAL / - 412106

पो सी /चक्र + मार्ग-क्रमांक 6/28/0001/0001

दर संकेत 01/LT I Res 1-Phase

डी. टी. सी. क्र. 4769420

संलग्न भार 2.60 KW

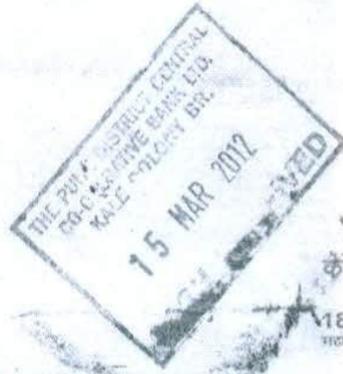
बीज शुल्क संकेत : 1

पोल नं. R

मंजूर भार 2.70 KW

पुरवठा तारीख : 26/01/11

मिटर क्र.	चालू रिडिंग	मागील रिडिंग	गुणक अवयव	युनिट	समा. युनिट	एकूण बीज वापर
0710087486	R.N.A.	1	1	642	0	642

मागील बीज वापर  
महिना युनिटकॉल सेंटर टोल फ्री नं.  
18002333435  
महाराष्ट्र शासकीय क्षेत्रासाठीग्राहक तक्रार } 925,MSEDCL, KASBA PETH /Phone No. 24570520  
मं. व. तल

चेक/डीडी ने देयकाचा भरणा केल्यास, महावितरणच्या खात्यात रक्कम जमा होण्याची दिनांक, भरणा दिनांक म्हणून गृहित धरली जाईल/12.03 महिन्याचे देयक/ रिडिंग उपलब्ध नाही/ सरासरी 50 युनिट प्रती महिना/ पहिले देयक/ महाजनको अतिरिक्त आकार (प्रति युनिट 20 पैसे) रु. : 98.00(युनिट : 494)/ तत्पर देयक भरणा सुट रु.23.75/ अतिरिक्त आकार MERC केस क्र. 69/2010 प्रमाणे 78.84/ अतिरिक्त आकार MERC केस क्र. 100/2011 प्रमाणे 45.68/FCA RATE Rs.:1-100Units-0.2824/101-300 Units-0.4998/301-500 Units-0.7151/501-1000 Units-0.8294/above 1000 Units-0.8554/

विवरण	रु.	पैसे
स्थिर आकार	384.90	
बीज-आकार	1585.74	
बीज शुल्क	356.29	
इंधन समायोजन आकार	181.30	
अतिरिक्त पुरवठा आकार	0.00	
	0.00	
बीज विक्री कर	0.00	
वजा सरासरी देयकाची रक्कम	0.00	
व्याज	0.00	
कॅपेसिटीर दंड	0.00	
इतर आकार	98.80	
अतिरिक्त आकार	124.52	
एकूण	2731.55	
निव्वळ थकबाकी / जमा	0.00	
समायोजित रक्कम	0.00	
व्याजाची थकबाकी	0.00	
एकूण थकबाकी / जमा	0.00	
देयकाची निव्वळ रक्कम	2731.55	
पूर्णांक देयक	2730.00	
मागील पावतीचा दिनांक	00/00/00	
सुरक्षा ठेव जमा	0.00	
***3000		

विलंब आकार रु.54.63  
महाराष्ट्र स्टेट इलेक्ट्रिसिटी डिस्ट्रीब्यूशन कंपनी लि.  
कुल अधिकार (संपन्न)

कारण जेव्हा उठून दिसण्याचा प्रश्न असतो तेव्हा इतर सारं काही फिकं पडतं.

ANCHOR by Panasonic

ROMA

भारतात सर्वाधिक विकली जाणारी माड्युलर स्विचस

हे बीज देयक महाराष्ट्र शासकीय महावितरणच्या पुरावा मानण्यात येऊ नये. अल्पकालीन देयक देण्यात कोणताही बदल वा दुर्घटना करू नये, असे देयक स्विकारले जाणार नाही. चुकभूल प्रणे घेणे, मागील पावतीचा तपस केल्या अंदाज उघड्या घेणे.

वीज पुरवठा देयक माहे: JUL-2022

Website : [www.mahadiscom.in](http://www.mahadiscom.in)  
GSTIN of MSEDCL 27AAECM2933K1ZB  
BILL NO.(GGN): 000001668891872

HSN code 27160000

ग्राहक क्रमांक: 182190000622  
SHRI SAMIR HARSUKH SHAH  
SR.NO.112 AMBEGAON TAL-MAVAL DIST PUNE AMBEGAON 412106  
मोबाइल/ ईमेल: 93\*\*\*\*\*95/

देयक दिनांक: 28-JUL-22

देयक रक्कम रु: 550.00

देय दिनांक: 17-AUG-22

या तारखे नंतर भरल्यास: 560.00

बिलिंग युनिट: 4769 :WADGAON MAVAL S/DN.  
दर संकेत: 090 /LT-I (B) Residential 1Ph  
पोल नं: 00000000  
पी.सी./चक्र+मार्ग-क्रमांक/डि.टी.सी.: 6 / 28-0001-0001 /4769540  
मिटर क्रमांक: 06500102168  
रिडिंग ग्रुप: W6

पुरवठा दिनांक: 26-Jan-11  
मंजूर भार: 2.65 KW  
सुरक्षा ठेव जमा(रु): 3,000.00  
चालु रिडिंग दिनांक: 25-JUL-22  
मागील रिडिंग दिनांक: 26-JUN-22

Scan this QR  
Code with BHIM  
App for UPI  
Payment

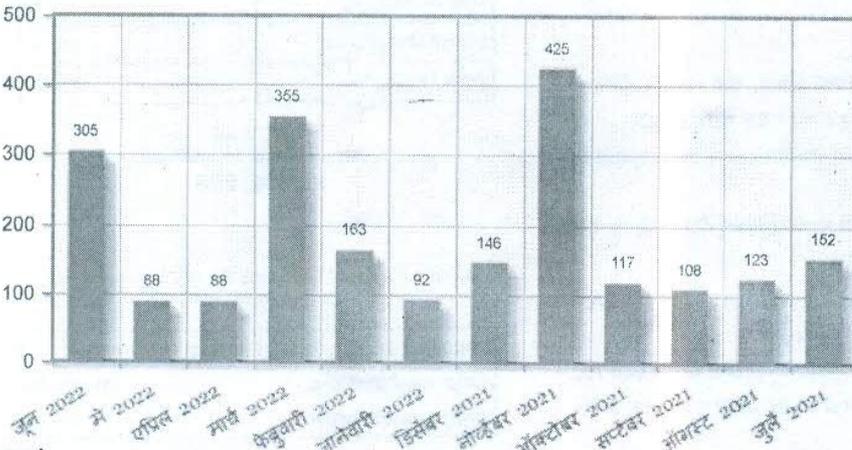


QR कोडद्वारे भरणा केल्यास, भरणा दिनांकानुसार लागू असलेली तत्पर देयक भरणा सूट किंवा विलंब आकार पुढील देयकात समाविष्ट करण्यात येईल.

चालु रिडिंग	मागील रिडिंग	गुणक अवयव	युनिट	समा. युनिट	एकूण
10938	10869	01	69	0	69

NORMAL  
Bill Period: .97 Month(s) /

## मागील वीज वापर



\* मध्यवर्ती तक्रार निवारण केंद्र 24\*7

**MSEDCL Call Center:**  
18002333435  
18001023435  
1912

ग्राहकांच्या तक्रारीचे निवारण करण्यासंबंधीचे नियम व कार्यपद्धति महावितरणच्या संकेत स्थळ:-  
[www.mahadiscom.in](http://www.mahadiscom.in) >  
ConsumerPortal > CGRF  
यावर उपलब्ध आहे.

## महत्वाचे :

- छापील बिला ऐवजी ई-बिला साठी नोंदणी करा व प्रत्येक बिलामागे १० रूपयांचा गो-ग्रीन डिस्काउंट मिळवा.नोंदणी करण्यासाठी:- <https://consumerinfo.mahadiscom.in/gogreen.php> (GGN नंबर तुमच्या छापील बिलावर वरच्या बाजूला डाव्या कोपऱ्यामध्ये उपलब्ध आहे.)
- डिजिटल माध्यमाद्वारे विज बिल भरा व 0.२५% (रु.५००/- पर्यंत) सवलत मिळवा.(टॅक्स व इयूटीज वगळून)
- तुमचा मोबाइल नंबर व ईमेल पत्ता चुकिचा असल्यास दुरुस्त करा त्यासाठी -<https://consumerinfo.mahadiscom.in/> येथे भेट द्या.
- पुढील महिन्याची रिडिंग साधारणतः 25-08-2022 ह्या तारखेला होईल.

## विशेष संदेश :

\* प्रिय ग्राहक, आपला नोंदणीकृत भ्रमणध्वनी क्र.93\*\*\*\*\*95 आहे. आपला भ्रमणध्वनी क्रमांक बदलण्यासाठी/नवीन क्रमांक नोंदणीसाठी महावितरण संकेतस्थळ/मोबाइल ॲप वापरा किंवा ९९३०३९९३०३ ह्या क्रमांक वर खालील संदेश पाठवा MREG 182190000622

\* महावितरणला कोणत्याही प्रकारच्या रकमेचा भरणा करताना संगणकीकृत क्रमांक असलेली संगणकीय पावतीच स्वीकारावी. हस्तलिखित पावती स्वीकारू नये. गैरसोय टाळण्यास ऑनलाइन भरणा सुविधेचा पर्याय वापरावा.

स्थळप्रत बिलिंग युनिट:	4769	ग्राहक क्रमांक:	182190000622	पी.सी.:	W6	दर:	090	या तारखे पर्यंत भरल्यास	06-AUG-22	550.00
------------------------	------	-----------------	--------------	---------	----	-----	-----	-------------------------	-----------	--------

अंतिम तारीख	17-AUG-22	550.00
-------------	-----------	--------

या तारखे नंतर भरल्यास	17-AUG-22	560.00
-----------------------	-----------	--------

बँकेची स्थळप्रत	डिटीसी क्र.:	4769540
स्थळप्रत बिलींग युनिट:	4769	ग्राहक क्रमांक: 182190000622
	पी.सी.:	V6 दर: 090

अंतिम तारीख	17-AUG-22	550.00
या तारखे पर्यंत भरल्यास	06-AUG-22	550.00
या तारखे नंतर भरल्यास	17-AUG-22	560.00

## सूचना व अटी

- वीज शुल्क शासन अधिसूचना क्रं इएलडी/ प्र.क.-273/उर्जा-1 दि.21/10/2016 अन्वये आकारण्यात येईल. वीज विक्रीकर शासन अधिसूचना दि. 21/10/2016 अन्वये आकारण्यात येईल.\*वेळेवर आधारित दरासाठी किंवा इतर स्पष्टीकरणासाठी कृपया विद्युत नियामक आयोगाचे आदेश बघावे. \*\*मीटर बसविण्यात येईपर्यंत ठराविक दराने आकारणी करण्यात येईल.
- 1) देयकातील चुकीबद्दलची कोणतीही तक्रार कंपनीच्या स्थानिक कार्यालयात/कॉल सेंटर/ मोबाइल ॲप/वेब सेल्फ सर्विस मध्ये दाखल करावी लागेल. देयकात काही चूक असली तरी विलंब शुल्क भरावे लागू नये म्हणून देयक तात्पुरत्या स्वरूपात अथवा परत तपासणी करून दुरुस्ती करण्याची हरकत नोंदवून पूर्ण रक्कम भरावी. मात्र अयवादात्मक अगर वाजवीपेक्षा जास्त रकमेचे देयक असेल तर तक्रारीचे निवारण होईपर्यंत ग्राहकास त्याने त्यापूर्वी वापरलेल्या युनिट इतके बिल दिले जाईल व त्यासंबंधी मेळ पूर्ण तपास करून नंतर घालण्यात येईल.
- 2) देय तारखेच्या नंतर मागील देयकाची रक्कम भरली असेल व ती बाकी म्हणून सध्याच्या चालू देयकात असेल तर सध्याचे देयक भरतांना मागील देयक व त्याची पावती रोखपालास दाखवावी.
- 3) विद्युत पुरवठ्याच्या अटी, संकीर्ण आकार व दरसूची, आणि महाराष्ट्र शासनाच्या अधिनियमाद्वारे तयार केलेले नियम व आदेशातील तरतुदीनुसार हे देयक पाठविण्यात येत आहे.

## चेक लिहीण्यासाठी सूचना :

- 4) चेक अकाउंट पेयी असावा \* चेक 'MSEDCL' च्या नावे असावा, चेक स्थानिक बँकेचा असावा चेक सोबत पावती स्थळप्रत जोडावी, स्टॅंपल करू नये \* चेक पुढील तारखेचा नसावा. चेक/ डीडी ने देयकाचा भरणा केल्यास, महावितरणच्या खात्यात रक्कम जमा होण्याची दिनांक, भरणा दिनांक म्हणून गृहित धरली जाईल.
- 5) देयक चेक कलेक्शन पेटीत टाकतांना चेकच्या मागे ग्राहक क्रमांक ( पी.सी., बि. यु. साहित) लिहावा व स्थळप्रतीच्या मागे चेकचा तपशील लिहावा.
- 6) परक्राम्य संलेख अधिनियम (Negotiable Instrument Act) 1881 कलम 138 प्रमाणे चेक न वठणे हा दंडनीय अपराध असून कायदेशीर कारवाईस पात्र आहे.
- 7) एम.ई.आर.सी.ऑर्डर 2019 च्या केस क्रमांक 322 नुसार,चेक बाउन्स चार्जस रुपये 750 + जी.एस.टी. किंवा बँक चार्जस यापैकी जे अधिक असेल ते 01-04-2020 पासून लागू आहेत.

MTR Order ३२२/२०१९ च्या आदेशानुसार विद्युत नियामक आयोगाने दिनांक 01-APR-22 पासून निर्धारित केलेले वीज दर खाली नमूद केल्याप्रमाणे एक महिन्याच्या वीज वापरासाठी आहेत

LT-I (B) Residential 1Ph	युनिट	0-100	101-300	301-500	501-1000	>1000
स्थिर आकार रु. 105	वीज आकार(रु.)	3.36	7.34	10.37	11.86	11.86
	इ.स.आ.(रु.)	0.65	1.45	2.05	2.35	2.35

\*\*दि. ०१.०४.२०२० पासून लागू असलेल्या नवीन वीज दरानुसार महानगरपालिका क्षेत्रातील ग्राहकांना रु.१० प्रती महिना अतिरिक्त स्थिर आकार लागू

ग्राहक क्रमांक: 182190000622
------------------------------

	रु. पैसे.
स्थिर आकार	105.00
वीज आकार	231.84
वहन आकार @ 1.35/ युनिट	93.15
इंधन समायोजन आकार	44.85
वीज शुल्क (16 %)	75.97
वीज विक्री कर @ 0/ युनिट	0.00
व्याज	0.00
इतर आकार	0.00
<b>चालू वीज देयक(रु.)</b>	<b>550.81</b>

निव्वळ थकबाकी/जमा	1.18
समायोजित रक्कम	0.00
व्याजाची थकबाकी	0.00
एकूण थकबाकी/जमा	1.18
देयकाची निव्वळ रक्कम	551.99
<b>पूर्णांक देयक(रु.)</b>	<b>550.00</b>

DPC:6.89  
After this date: 17-AUG-22  
Pay Rs. 560

Prompt Payment Discount: Rs. 4.75 , if bill is paid on or before 06-AUG-22

देयक भरणा 20-JUL-22 पर्यंत विचारात घेतला आहे	
मागील पावतीचा दिनांक	20-JUL-22
मागील पावतीची रक्कम	850.00

## Payment History:

Receipt Date	Paid Amount
20-Jul-2022	850.00
14-Jun-2022	620.00
19-May-2022	1,530.00
04-Nov-2021	850.00
20-Oct-2021	760.00
14-Sep-2021	910.00

2172



## महाराष्ट्र स्टेट इलेक्ट्रिसिटी डिस्ट्रीब्यूशन कंपनी लि.

वीज पुरवठा देयक माहे: OCT-2022

Website : [www.mahadiscom.in](http://www.mahadiscom.in)  
GSTIN of MSEDCL 27AAECM2933K1ZB  
BILL NO.(GGN): 000001778423099

HSN code 27160000

ग्राहक क्रमांक: 182190000622

SHRI SAMIR HARSUKH SHAH  
SR.NO.112 AMBEGAON TAL-MAVAL DIST PUNE AMBEGAON 412106  
मोबाइल/ ईमेल: 93\*\*\*\*\*95/

देयक दिनांक: 28-OCT-22

देयक रक्कम रु: 1,420.00

देय दिनांक: 17-NOV-22

या तारखे नंतर भरल्यास: 1,430.00

बिलिंग युनिट: 4769 :WADGAON MAVAL S/DN.

दर संकेत: 090 /LT-I (B) Residential 1Ph

पोल नं: 00000000

पी.सी./चक्र+मार्ग-क्रमांक/डि.टी.सी.: 6 / 28-0001-0001 /4769540

मिटर क्रमांक: 06500102168

रिडिंग ग्रुप: W6

पुरवठा दिनांक: 26-Jan-11

मंजूर भार: 2.65 KW

सुरक्षा ठेव जमा(रु): 3,000.00

चालु रिडिंग दिनांक: 26-OCT-22

मागील रिडिंग दिनांक: 24-SEP-22

Scan this QR  
Code with BHIM  
App for UPI  
Payment



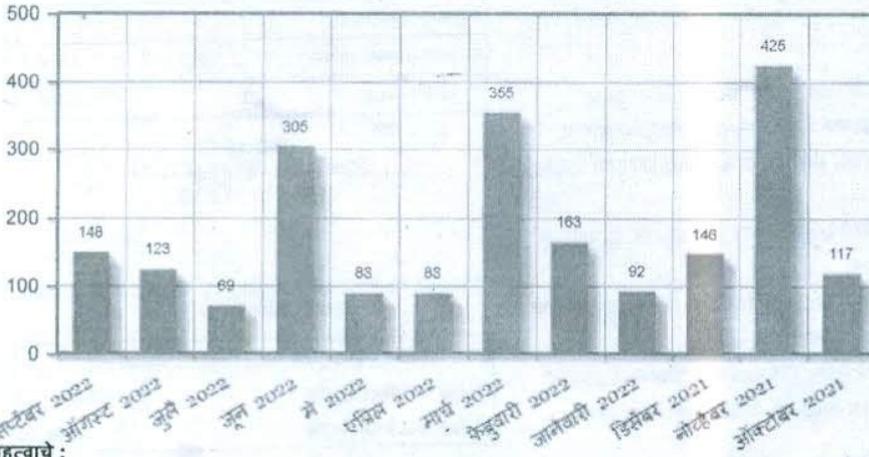
QR कोडद्वारे भरणा केल्यास, भरणा दिनांकानुसार लागू असलेली तत्पर देयक भरणा सूट किंवा विलंब आकार पुढील देयकात समाविष्ट करण्यात येईल.

चालु रिडिंग	मागील रिडिंग	गुणक अवयव	युनिट	समा. युनिट	एकूण
11234	11086	01	148	0	148

NORMAL

Bill Period:1.07 Month(s) /

मागील वीज वापर



\* मध्यवर्ती तक्रार निवारण केंद्र 24\*7

MSEDCL Call Center:

18002333435

18002123435

1912

ग्राहकांच्या तक्रारीचे निवारण करण्यासंबंधीचे

नियम व कार्यपद्धति महावितरणच्या

संकेत स्थळ:-

[www.mahadiscom.in](http://www.mahadiscom.in) >

ConsumerPortal > CGRF

यावर उपलब्ध आहे.

महत्वाचे :

- छापील बिला ऐवजी ई-बिला साठी नोंदणी करा व प्रत्येक बिलामागे १० रुपयांचा गो-ग्रीन डिस्काउंट मिळवा.नोंदणी करण्यासाठी-<https://pro.mahadiscom.in/Go-Green/gogreen.jsp> (GGN नंबर तुमच्या छापील बिलावर वरच्या बाजूला डाव्या कोपऱ्यामध्ये उपलब्ध आहे.)
- डिजिटल माध्यमाद्वारे विज बिल भरा व 0.२५% (रु.५००/- पर्यंत) सवलत मिळवा.(टॅक्सेस व इयूटीज वगळून)
- तुमचा मोबाइल नंबर व ईमेल पत्ता चुकिचा असल्यास दुरुस्त करा त्यासाठी -<https://pro.mahadiscom.in/ConsumerInfo/consumer.jsp> येथे भेट द्या.
- पुढील महिन्याची रीडिंग साधारणतः 26-11-2022 ह्या तारखेला होईल.

विशेष संदेश :

\* प्रिय ग्राहक, आपला नोंदणीकृत भ्रमणध्वनी क्र.93\*\*\*\*\*95 आहे. आपला भ्रमणध्वनी क्रमांक बदलण्यासाठी/नवीन क्रमांक नोंदणीसाठी महावितरण संकेतस्थळ/मोबाइल ॲप वापरा किंवा ९९३०३९९३०३ ह्या क्रमांक वर खालील संदेश पाठवा MREG 182190000622

\* महावितरणला कोणत्याही प्रकारच्या रकमांचे भरण कराताना संगणकीकृत क्रमांक असलेली संगणकीय पावतीच स्वीकारावी. हस्तलिखित पावती स्वीकारू नये. गैरसोय टाळण्यास ऑनलाइन भरण सुविधेचा पर्याय वापरावा.

4769

182190000622

W6

090

07-NOV-22

1,410.00

स्थळप्रत बिलिंग युनिट:	ग्राहक क्रमांक:	पी.सी.:	दर:
अंतिम तारीख	17-NOV-22		1,420.00
बँकेची स्थळप्रत	डिटीसी क्र.:	4769540	
स्थळप्रत बिलिंग युनिट:	4769	ग्राहक क्रमांक:	182190000622
		पी.सी.:	W6
		दर:	090

या तारखे पर्यंत भरल्यास		
या तारखे नंतर भरल्यास	17-NOV-22	1,430.00
अंतिम तारीख	17-NOV-22	1,420.00
या तारखे पर्यंत भरल्यास	07-NOV-22	1,410.00
या तारखे नंतर भरल्यास	17-NOV-22	1,430.00

## सूचना व अटी

- वीज शुल्क शासन अधिसूचना क्रं इएलडी/ प्र.क.-273/उर्जा-1 दि.21/10/2016 अन्वये आकारण्यात येईल. वीज विक्रीकर शासन अधिसूचना दि. 21/10/2016 अन्वये आकारण्यात येईल. \*वेळेवर आधारित दरासाठी किंवा इतर स्पष्टीकरणासाठी कृपया विद्युत नियामक आयोगाचे आदेश बघावे. \*\*मीटर बसविण्यात येईपर्यंत ठराविक दराने आकारणी करण्यात येईल.
- 1) देयकातील चुकीबद्दलची कोणतीही तक्रार कंपनीच्या स्थानिक कार्यालयात/कॉल सेंटर/ मोबाइल ॲप/वेब सेल्फ सर्विस मध्ये दाखल करावी लागेल. देयकात काही चूक असली तरी विलंब शुल्क भरावे लागू नये म्हणून देयक तात्पुरत्या स्वरूपात अथवा परत तपासणी करून दुरुस्ती करण्याची हरकत नोंदवून पूर्ण रक्कम भरावी. मात्र अयवादात्मक अगर वाजवीपेक्षा जास्त रकमेचे देयक असेल तर तक्रारीचे निवारण होईपर्यंत ग्राहकास त्याने त्यापूर्वी वापरलेल्या युनिट इतके बिल दिले जाईल व त्यासंबंधी मेळ पूर्ण तपास करून नंतर घालण्यात येईल.
- 2) देय तारखेच्या नंतर मागील देयकाची रक्कम भरली असेल व ती बाकी म्हणून सध्याच्या चालू देयकात असेल तर सध्याचे देयक भरतांना मागील देयक व त्याची पावती रोखपालास दाखवावी.
- 3) विद्युत पुरवठ्याच्या अटी, संकीर्ण आकार व दरसूची, आणि महाराष्ट्र शासनाच्या अधिनियमाद्वारे तयार केलेले नियम व आदेशातील तरतुदीनुसार हे देयक पाठविण्यात येत आहे.

## चेक लिहिण्यासाठी सूचना :

- 4) चेक अकाउंट पेयी असावा \* चेक 'MSEDCL' च्या नावे असावा, चेक स्थानिक बँकेचा असावा चेक सोबत पावती स्थळप्रत जोडावी, स्टॅम्प करू नये \* चेक पुढील तारखेचा नसावा. चेक/ डीडी ने देयकाचा भरणे केल्यास, महावितरणच्या खात्यात रक्कम जमा होण्याची दिनांक, भरणे दिनांक म्हणून गृहित धरली जाईल.
- 5) देयक चेक कलेक्शन पेटीत टाकतांना चेकच्या मागे ग्राहक क्रमांक ( पी.सी., बि. यु. साहित) लिहावा व स्थळप्रतीच्या मागे चेकचा तपशील लिहावा.
- 6) परक्राम्य संलेख अधिनियम (Negotiable Instrument Act) 1881 कलम 138 प्रमाणे चेक न वठणे हा दंडनीय अपराध असून कायदेशीर कारवाईस पात्र आहे.
- 7) एम.ई.आर.सी.ऑर्डर 2019 च्या केस क्रमांक 322 नुसार,चेक बाउन्स चार्जस रुपये 750 + जी.एस.टी. किंवा बँक चार्जस यापैकी जे अधिक असेल ते 01-04-2020 पासून लागू आहेत.

MTR Order ३२२/२०१९ च्या आदेशानुसार विद्युत नियामक आयोगाने दिनांक 01-APR-22 पासून निर्धारित केलेले वीज दर खाली नमूद केल्याप्रमाणे एक महिन्याच्या वीज वापरासाठी आहेत

LT-I (B) Residential 1Ph	युनिट	0-100	101-300	301-500	501-1000	>1000
स्थिर आकार रु. 105	वीज आकार(रु.)	3.36	7.34	10.37	11.86	11.86
	इं.स.आ.(रु.)	0.65	1.45	2.05	2.35	2.35

\*\*दि. ०१.०४.२०२० पासून लागू असलेल्या नवीन वीज दरानुसार महानगरपालिका क्षेत्रातील ग्राहकांना रु.१० प्रती महिना अतिरिक्त स्थिर आकार लागू.

ग्राहक क्रमांक: 182190000622	
	रु. पैसे.
स्थिर आकार	105.00
वीज आकार	660.46
वहन आकार @ 1.35/ युनिट	199.80
इंधन समायोजन आकार	129.00
वीज शुल्क (16 %)	175.08
वीज विक्री कर @ 0/ युनिट	0.00
व्याज	0.00
इतर आकार	0.00
चालू वीज देयक(रु.)	1,269.34
निव्वळ थकबाकी/जमा	147.18
समायोजित रक्कम	0.00
व्याजाची थकबाकी	0.00
एकूण थकबाकी/जमा	147.18
देयकाची निव्वळ रक्कम	1,416.52
पूर्णांक देयक(रु.)	1,420.00

DPC:15.87  
After this date: 17-NOV-22  
Pay Rs. 1430

Prompt Payment Discount: Rs. 10.94 , if bill is paid on or before 07-NOV-22

देयक भरणे 21-OCT-22 पर्यंत विचारात घेतला आहे	
मागील पावतीचा दिनांक	23-SEP-22
मागील पावतीची रक्कम	1,590.00

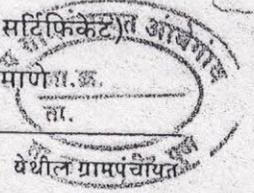
## Payment History:

Receipt Date	Paid Amount
23-Sep-2022	1,590.00
20-Jul-2022	850.00
14-Jun-2022	620.00
19-May-2022	1,530.00
04-Nov-2021	850.00
20-Oct-2021	760.00

● मिळण्याचे ठिकाण ●  
आदर्श मुद्रणालय  
बाहेरील मशिदी समोर,  
राजगुरुनगर,  
पिन : २२२९८०

## घर बांधणी दुरुस्ती परवाना

(सर्टिफिकेट) त आंबेगाव  
ग्रामपंचायत अधिनियम सन १९५८ कलम २५ प्रमाणे. क.  
(मूचना - नको असलेला मजकूर खोडावा)



सरपंच ग्रामपंचायत मु. : आंबेगाव तालुका : जवळ जिल्हा : पुणे वेधिलेला ग्रामपंचायत  
श्री. : सागीर दुरुस्ती इ. इ. रा. : आंबेगाव वांस  
ग्रामपंचायत कार्यक्षेत्रातील रस्त्याचे नांव : आंबेगाव घर नं. : ६८ वाई नं. : \_\_\_\_\_

या मध्ये तारीख : ०२/०५/२००२ रोजी दिलेल्या अर्जावरून आपणास कळविणेत येते की,

(खालील शर्तीवर घर बांधण्यास परवानगी देण्यात आली आहे.)

- ✓ १) सार्वजनिक रस्त्यांपासून जाण्यायेण्यास कुठल्याही प्रकारचा मी अडथळा व धोका करणार नाही.
- ✓ २) शेजारच्या जागेत अतिक्रमण होईल असे कुठलंही कृत्य नी करणार नाही.
- ✓ ३) बांधकामास परवानगी दिल्यापासून १ वर्षाचे आत काम पुरे करीन, ते न केल्यास आपणांस दिलेली परवानगी रद्द झाली आहे असे समजण्यात येईल, घरबांधणी करताना घराच आजू-बाजूस सारखी जागा मोकळी ठेवून पूर्वीच्या परिस्थिती पेक्षा जास्त बांधकाम करणार नाही.
- ✓ ४) ग्रामपंचायतीने बांधणीच्या दिलेल्या पत्रान्यागिवाय काम बांधले असे ग्रामपंचायतीच्या नजरेस आले तर ते काम बंद केले जाईल. त्यास मी कुठल्याही प्रकारचा अडथळा करणार नाही अगर कायदेशीर मार्ग पत्करणार नाही.
- ✓ ५) शेत जमिनीत काम बांधावयाचे असल्यास त्याकरिता लागणारी बीन शेतीची परवानगी मे. कलेक्टरसाहेब यांजकडून परस्पर घ्यावी. ती न मिळाल्यास ग्रामपंचायतीकडून कुठल्याही प्रकारची परवानगी मिळणार नाही.
- ✓ ६) संपूर्णपणे घरबांधणी अगर दुरुस्ती अगर रिपअर झाल्यानंतर पंचायतीस झालेल्या खर्चासुद्धा कळविण्यात येईल.
- ✓ ७) सिटी सर्वे ऑफिसर यांजकडून बांधकामास लागणारी परवानगी आपण परस्पर मिळवावी.
- ✓ ८) वरीलप्रमाणे लिहिलेल्या सर्व अटी मला मान्य असून त्याचे विरुद्ध वर्तन करणार नाही व ते केल्यास होणाऱ्या परिणामास पात्र रहावे लागेल कळावे,

दिनांक : २३/०५/२००२

Handwritten Signature

ग्रामसेवक

ग्रामपंचायत आंबेगाव  
ग्रामसेवक/ग्रामविकास अधिकारी

Handwritten Signature

सरपंच

ग्रामपंचायत आंबेगाव  
ता. जवळ जिल्हा पुणे

## **Construction & Repairing Permit for Home (Certificate)**

(According to section 52 of Gram Panchayat Act, year 1958)

From Sarpanch of Gram Panchayat of Village Ambegaon, Tal. Maval, Dist. Pune to Mr. Sameer Harsukh Shah, R/at Ambegaon

You are being informed according to application dated 02.05.2002 for - Name of road in Gram Panchayat jurisdiction Ambegaon, House No. 97, Ward No. .... that;

(You have been permitted to build / repair house on following terms)

1. I will not create any encroachment & endangerment to approach from the public road.
2. I will not perform any act of encroachment in adjacent properties.
3. I will complete the work within a period of 1 year after obtaining sanction for it. Otherwise, it will be considered as the permission given to you is cancelled. At the time of construction of house, the boundary area of construction site should be kept open in same alignment and excess construction should not be done than the previous one.
4. If the Gram Panchayat finds that an excess construction is done than the permitted construction area, the work will be stopped. I will not be entitled to interrupt such action or I will not undertake any legal procedure against the same.
5. You will have to obtain a Non-agricultural permission for Hon. Collector for construction in Agricultural land. Gram Panchayat will not permit any construction permission without Hon. Collector's permission.
6. The total expenses occurred for complete construction or maintenance or repairs or house should be informed to the Panchayat after completion of work.

# 2176

7. You should obtain permission of City Survey Officer for the construction work.
8. I agree to the above mentioned terms & conditions and I will not perform any act against the same, if done so, I will be responsible for further circumstances.

Date: 23.05.2002

Sd/-

Gram Sevak

Group Gram Panchayat Ambegaon

Tal. Maval, Dist. Pune

Sd/-

Sarpanch

Group Gram Panchayat,

Tal. Maval, Dist. Pune

## कराबदल पावती (नमुना नं. १०)

(महाराष्ट्र राज्यातील ग्रामपंचायतीचा कायदा, सन १९६० च्या अर्कानुसार अकॉन्ट (दिशांब) या कायद्याचे कानून)

ग्रामपंचायत आंबेगाव ता. फ. जि. पुणे

श्री. सामीर हकमुख बाधा

गांजकडून ही पावती देण्यात येते की, आपणाकडून खालील तपशीलाप्रमाणे

बिल नंबर [ ] प्रमाणे घर नंबर ६४ बद्दलचे

सन २०१४ - २०१५ सालाकरिता रक्कम मिळाली.

तपशील	मागील बाकी		चालू कर		एकूण आकार	
	रुपये	पैसे	रुपये	पैसे	रुपये	पैसे
१. घरपट्टी			४,५००		४,५००	
२. आरोग्य कर						
३. वीज कर						
४. पाणीपट्टी						
५. स्पेशल पाणीपट्टी						
६. नोटीस फी						
एकूण					४,५००	

अक्षरी रुपये २५१५ एगार पायवा २५१५००

दिनांक: २५/१/२०१५

वसूल करणाराची सही

ग्रामसेवक/ग्रामविकास अधिकारी

HDFC bank अकॉन्ट-२५५५५६ डेट १९/१/१५ सामीर हकमुख बाधा

बॉर्ड क् आंबेगाव.

ग्रामपंचायत : आंबेगाव

मिळकत नंबर :-64

## कर मागणी वील

मुंबई ग्रामपंचायत अधिनियम (१९५८) च्या कलम १२९(१) अन्वये

तालुका : मावळ

जिल्हा : पुणे

श्री/श्रीमती/सौ. :- समीर हसमुख शहा

टॅक्स, फी अगर येण्यासंबंधीचा तपशील आर्थिक वर्षे : 2016 - 2017

टॅक्स, फी अगर येण्या संबंधीचा तपशील	मागील कराची बाकी रुपये	चालू कराची बाकी रुपये	एकूण कराची बाकी रुपये
घरपट्टी :	7277	6435	13712
दिवावत्ती कर :	85	50	135
आरोग्या कर :	50	50	100
सार्व.पाणीपट्टी कर :	0	0	0
खास.पाणीपट्टी कर :	0	0	0
खुली जागा /इतर :	0	0	0
एकूण :	7412	6535	13947
दिनांक:30/09/2016 पूर्वी भरल्यास एकूण रक्कम	7412	6208	13620

१) वर नमूद केलेला टॅक्स, फी अगर येण्याची रक्कम आपलेकडून पंचायतीस येणे आहे. त्याची कृपया दखल घ्यावी. वील मिळाल्यानंतर १५ दिवसाचे आत, सदरहून रक्कम पंचायतीस द्यावी. अशी आपणास विनंती आहे.

२) जर सदरहून रक्कम आपण वर निर्दिष्ट केलेल्या मुदतीत दिली नाहीतर १९५८ च्या मुंबई ग्रामपंचायत कायद्याचे कलम १२९(२) अन्वये मागणी पत्रक तुमच्यावर बजावण्यात येईल. आणि त्यावरून सदरहून रक्कम तुम्ही पंचायतीस पात्र व्हाल.

दिनांक-21/04/2016

M.M.K.

ग्रामपंचायत  
सरपंच

अक्षरी रुपये :- तेरा हजार चार शे सत्तेचाळीस रुपये फक्त

ग्रामसेवक/ग्रामविकास अधिकारी

सरपंच ग्रामपंचायत

## कराबदल पावती (नमुना नं. १०)

(मुंबई ग्रामपंचायत हिशोब व अंदाजपत्रक नियमाप्रमाणे)

श्री. कामेश्वर धनुषबाबा दास सा. आके गोखले यांचे  
सरपंच, ग्रामपंचायत ओवेगाव ता. भायळ जि. पुणे. यांजकडून ही पावती देण्यात येत की,  
तुमच्याकडून बिल नं. \_\_\_\_\_ तारीख ३१/१०/१८

प्रमाणे या ग्रामपंचायत हद्दीतील प्रॉपर्टी नं. ६४ बद्दल

सन २०१८ / २०१९ करिता कराची रक्कम खालीलप्रमाणे मिळाली.

बुक नंबर

पावती नंबर

02

## मिळालेल्या रकमांचा तपशील

बाब	मागील बाकी	चालू कर				एकूण वसुल रक्कम
		प्रत्यक्ष कर	सुट र. ५%	दंड र. ५%	वसुल रक्कम	
१	२	३	४	५	६	७ (२+६)
घरपट्टी	६४३५	६४३५	३२२	३२२	६४३५	१२,८००
आरोग्य कर	५०	५०	-	-	५०	१००
दिवाबत्ती कर	५०	५०	-	-	५०	१००
सर्वसाधारण पाणीपट्टी						
विशेष पाणीपट्टी						
पडसर जागा						
नोटीस फी						
वॉरंट फी						
इतर						
एकूण-						१३,९००

एकूण रक्कम (अक्षरी) तेरा हजार नवसहस्र रुपये फी  
वरील प्रमाणे रक्कम रोख/धनादेश क्र. \_\_\_\_\_ दि. \_\_\_\_\_ ने प्राप्त

तारीख ३/११/१८

वसुल करणाराची सही व हुद्दा

# 2180

Receipt for Tax Bill (Extract No. 10)

Maharashtra Gram Panchayat Act, 1960

Gram Panchayat Ambegaon, Tal. Maval, Dist. Pune

A Receipt is being issued from Mr. Sameer Harmukh Shaha that, we have received Rs. \_\_\_\_\_ for  
House No. .... vide Bill No. .... for year w014-2015

Description	Outstanding		Current Tax		Total Amount	
	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.
1. House Cess			4,500		4,500	
2. Health Tax						
3. Ele Tax						
4. Water cess						
5. Spl. Water cess						
6. Notice Fee						
Total					4,500	

Rupees in words ; Rupees Four Thousand Five Hundred only

Date: 25.1.2015

Sd/-

Signature of Recovery Officer

Gram Sevak / Gram Vikas Adhikari

# 2181

## Bill for Tax demand

Ward No. Ambegaon According to section 129(1) of Mumbai Gram Panchayat Act (1958)

Gram Panchayat : Ambegaon

Taluka: Maval

Dist.: Pune

Property No.: 64

Mr. Sameer Harsukh Shaha

Assessment year 2016-2017

Details of Tax, Fee or other details of dues	Previous pending amount of Tax	Current Tax Amount	Total outstanding amount of Tax
use Cess	7277	6435	13712
	8	50	135
	50	50	100
	0	0	0
	0	0	0
	0	0	0
	7412	6535	13947
	7412	6208	13620

Rupees Thirteen Thousand Four Hundred Fourty Seven only.

- 1) Above mentioned tax, fee or dues are due to Panchayat from you. Please take a note of that. You are requested to pay the said amount to Panchayat within a period of 15 days.
- 2) If you fail to pay the above said amount in stipulated period, a demand letter will be issued against you according to section 129(2) of Mumbai Gram Panchayat Act and you will be eligible to pay the fine accordingly.

Date: 21.04.2016

Gram Sevak / Gram Vikas Adhikari

Sarpanch / Gram Panchayat

# 2182

## Tax Receipt ( Extract No. 10)

(According to rules of Mumbai Gram Panchayat Accounts & Budget)

This receipt is being issued by Sarpanch, Gram Panchayat Ambegaon, Tal. Maval, Dist. Pune to Mr. Sameer Harsukh Shaha, R/at Ambegaon that, we have received a sum of Rupees from you on 3.8.2018 as follows upon tax of Property No. 64 situated in the jurisdiction of this Gram Panchayat for the year 2018/2019.

Book Number

Redeipt No. 02

Description of received amounts

Description	Out standing	Current Taxes				Total Recovery amount
		Actual Taxes	Discount @ 5%	Fine @ 5%	Recovered Amount	
1	2	3	4	5	6	7 (2+6)
Home Cess	6435	6435	322	322	6435	12870
Health Tax	50	50	--	--	50	100
Divabatti Tax	50	50	--	--	50	100
Gen. Water Cess						
Spl. Water Cess						
Barren land						
Notice Fee						

# 2183

Warranty Fee						
Others						
Total						13170

Rupees Thirteen Thousand One Hundred Seventy only received vide cash / cheque No. .... dated .....

Date: 3/8/2018

Sd/-

Signature & designation of Recovery officer



# 2185

## **Maharashtra Tourism Development Corporation**

Residence & Breakfast Branch

APJ House, 4th Floor, 3 Dinshaw Vacchha Road, Churchgate,  
Mumbai 400020

Tel.: Head Office (9122) 2204 4040

E-mail: bandb@maharashtratourism.gov.in

Under scheme of Maharashtra Government for residence & breakfast of  
Tourists

### **Registration Certificate**

Regional Office : Pune

Registration No.: 719

This is to certify that, the residence of Mr. Sameer Harsukh Shaha is being registered under the scheme of Maharashtra Tourism Development Corporation's scheme for Residence and breakfast of Tourists under it's terms and conditions as follows;

Tenure & Description of Certificate as follows;

Name & address of Residence : Survey No. 112, Village Ambegaon,  
Tal. Maval, Dist. Pune

No. of Total Rooms (02) No. of Beds : (04)

Tenure of Certificate: 05 years From: 08.04.2019 To 07.04.2024.

Date: 08.04.2019

Sd/-

Authorized Signatory

## Charter of Tourists

1. This tourist residence is owned by Maharashtra Tourism Development Corporation. So, it is the responsibility of Mr. Sameer Harsukh Shaha to arrange residential arrangement of Tourists as mentioned in the scheme.
2. Facility of residence will be available in this place. You will get the facilities like cleanliness, tidiness, safety & other reasonable facilities.
3. Tea, breakfast, lunch/dinner will be available here. You will be provided the rate card for the same.
4. In case of electricity failure, an optional adjustment will be provided for light.
5. Hot water for bathing & regular water will be available. Clean drinking water will be provided.
6. Clean Towel/Pancha, Bed sheet will be there and it will be replaced according to tourist's suggestion.
7. It is mandatory for the tourists to show their identity card at the time of registration.
8. The tourists should keep it in mind that their residence is being arranged in a house and local people are in neighborhood.

Sd/-

Seal of MTDC

Authorized Signatory

ITEM NO.19 + 48

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33691/2018  
(Arising out of impugned final judgment and order dated 27-09-2018  
in WP No. 6417/2015 passed by the High Court of Judicature At  
Bombay)

ROHAN VIJAY NAHAR &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS. Respondent(s)  
(FOR ADMISSION and I.R. and IA No.184673/2018-EXEMPTION FROM FILING  
O.T.)  
WITH

SLP(C) No. 2306/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.4581/2019-EXEMPTION FROM FILING  
O.T. and IA No.4580/2019-CONDONATION OF DELAY IN REFILING)

SLP(C) No. 50/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.661/2019-EXEMPTION FROM FILING  
O.T.)

SLP(C) No. 33783/2018 (IX)  
(FOR ADMISSION and I.R. and IA No.185198/2018-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.185200/2018-EXEMPTION FROM  
FILING O.T.)

SLP(C) No. 1806/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.9518/2019-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.9522/2019-EXEMPTION FROM  
FILING O.T.)

SLP(C) No. 33905/2018 (IX)  
(FOR ADMISSION and I.R. and IA No.186020/2018-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.186022/2018-EXEMPTION FROM  
FILING O.T. and IA No.186024/2018-PERMISSION TO FILE LENGTHY LIST  
OF DATES)

SLP(C) No. 33927/2018 (IX)  
(FOR ADMISSION and IA No.186208/2018-EXEMPTION FROM FILING O.T. and  
IA No.186209/2018-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 573/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.3293/2019-EXEMPTION FROM FILING  
O.T.)

SLP(C) No. 1283/2019 (IX)

(FOR ADMISSION and I.R. and IA No.6882/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.6884/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 1487/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.8147/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 546/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.3087/2019-EXEMPTION FROM FILING O.T. and IA No.3084/2019-PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

SLP(C) No. 885/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.5118/2019-EXEMPTION FROM FILING O.T. and IA No.6391/2019-EXEMPTION FROM FILING O.T. and IA No.5117/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.6389/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 1986/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.11508/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.11507/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 1290/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.6987/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.6990/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 1400/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.7487/2019-EXEMPTION FROM FILING O.T.)

Diary No(s). 151/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.3691/2019-EXEMPTION FROM FILING O.T. and IA No.6378/2019-EXEMPTION FROM FILING O.T. and IA No.3688/2019-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.6376/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.3689/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 2548/2019  
(IA No.13414/2019-CONDONATION OF DELAY IN FILING and IA No.13416/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 2314/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.13456/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 2699/2019 (IX)  
(FOR ADMISSION and I.R.)

**SLP(C) No. 2696/2019 (IX)  
(FOR ADMISSION and I.R.)**

**Diary No(s). 1397/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.14041/2019-CONDONATION OF DELAY  
IN FILING and IA No.14042/2019-EXEMPTION FROM FILING O.T.)**

**Diary No(s). 1509/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.14679/2019-CONDONATION OF DELAY  
IN FILING and IA No.14680/2019-EXEMPTION FROM FILING O.T.)**

**Diary No(s). 1514/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.12644/2019-CONDONATION OF DELAY  
IN FILING and IA No.12645/2019-EXEMPTION FROM FILING O.T.)**

**Diary No(s). 1523/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.13470/2019-CONDONATION OF DELAY  
IN FILING and IA No.13472/2019-EXEMPTION FROM FILING O.T.)**

**Diary No(s). 2417/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.15369/2019-CONDONATION OF DELAY  
IN FILING)**

**Diary No(s). 2419/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.13460/2019-CONDONATION OF DELAY  
IN FILING)**

**Diary No(s). 2502/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.13455/2019-CONDONATION OF DELAY  
IN FILING)**

**Diary No(s). 2503/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.14251/2019-CONDONATION OF DELAY  
IN FILING)**

**Diary No(s). 2552/2019 (IX)**

**Diary No(s). 2829/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.15184/2019-CONDONATION OF DELAY  
IN FILING and IA No.15189/2019-EXEMPTION FROM FILING C/C OF THE  
IMPUGNED JUDGMENT and IA No.15192/2019-EXEMPTION FROM FILING O.T.)**

**Diary No(s). 2632/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.14310/2019-CONDONATION OF DELAY  
IN FILING and IA No.14311/2019-EXEMPTION FROM FILING O.T.)**

**Diary No(s). 2630/2019 (IX)  
(FOR ADMISSION and I.R. and IA No.14413/2019-CONDONATION OF DELAY  
IN FILING and IA No.14414/2019-EXEMPTION FROM FILING O.T.)**

**Date : 28-01-2019 These petitions were called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE S. ABDUL NAZEER**

**For Petitioner(s)** Mr. C.U. Singh, Sr. Adv.  
Mr. Santosh Krishnan, AOR

Mr. Anirudha Joshi, Adv.  
Mr. Shashibhushan P. Adgaonkar, AOR

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Prasenjit Keswani, Adv.  
Mr. Satyajit Saha, Adv.  
Mr. Raghvendra Pratap Singh, Adv.  
Mrs. V. D. Khanna, AOR

Mr. Mehul M. Gupta, Adv.  
Mr. R. P. Gupta, AOR

Mr. Maninder Singh, Sr. Adv.  
Mr. Chirag Balsara, Adv.  
Mr. Jaiyesh Bakhshi, Adv.  
Mr. Ravi Tyagi, Adv.  
Mr. Ambaaz Hussain, Adv.  
Mr. Animesh Sinha, Adv.  
Ms. Ashita Chawla, Adv.  
Mr. P. V. Yogeswaran, AOR

Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. Ravindra Keshavrao Adsure, AOR  
Mr. Sagar N. Pahune Pail, Adv.

Mr. Raghav Shankar, Adv.  
Mr. R. Chandrachud, AOR

Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Ranjit Kumar, Sr. Adv.  
Mr. Tapesk Kumar Singh, AOR  
Mr. Aditya Pratap Singh, Adv.

Mr. Vinay Navare, Adv.  
Ms. Gwen Kartika, Adv.  
Ms. Abha R. Sharma, AOR

Mr. Ajit Kumar sinha, Sr. Adv.  
Mr. Ashwarya Sinha, AOR  
Ms. Mohini Priya, Adv.

Mr. C.U. Singh, Sr. Adv.  
Mr. Nitin Mishra, Adv.  
Ms. Mitali Gupta, Adv.  
Mr. Rajat Sehgal, AOR

Ms. Abha R. Sharma, AOR

Mr. Vineet Naik, Sr. Adv.  
Mr. Kunal Vajani, Adv.  
Mr. Ashish Tiwari, Adv.  
Mr. Varun Ahuja, Adv.  
Mr. Tushar Kumar, Adv.  
Mr. Sumeer Sodhi, AOR  
Mr. Sarthak Sharma, Adv.  
Mr. Junaid Qureshi, Adv.  
Mr. Sukand Kulkarni, Adv.  
Ms. Swati Mittal, Adv.

Mr. Vineet B. Naik, Sr. Adv.  
Mr. Sukand R. Kulkarni, Adv.  
Mr. Shivaji M. Jadhav, AOR  
Mr. Brij Kishor Sah, Adv.

Mr. Prasenjit Keswani, Adv.  
Mr. Satyajit Saha, Adv.  
Mr. Raghvendra Pratap Singh, Adv.  
Ms. Devika Khanna, Adv.  
Mrs. V. D. Khanna, AOR

Mr. V.A. Gangal, Adv.  
Mr. Anup Deshmukh, Adv.  
Mr. Shivaji M. Jadhav, Adv.  
Mr. Brij Kishor Sah, Adv.  
Mr. Nicholas Chaudhary, Adv.  
Ms. Q. Maini, Adv.

**For Respondent(s)**

**UPON hearing the counsel the Court made the following  
O R D E R**

**Permission to file Special Leave Petition(s) is granted.**

**Delay condoned.**

**Issue notice, returnable in four weeks. Permitted to serve the  
standing counsel for the respondent.**

**There shall be status quo in the meantime.**

**(SUSHIL KUMAR RAKHEJA)  
AR-CUM-PS**

**(RAJINDER KAUR)  
BRANCH OFFICER**